

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO 793/2023**

In the matter of:

"News Item Titled Appearing in Hindustan Dated 07.12.2023". "गंगा-यमुना पर भारी पड़ रहे आस्था के फूल पॉलिथीन में भरकर पुलों से डाल रहे 25 किलो ग्राम पॉलिथीन रोज"

NDOH: 18.03.2024**INDEX**

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Filed by:

Delhi

Delhi Pollution Control Committee

Dated :-15.03.2024

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**RESPONSE / STATUS REPORT OF DELHI POLLUTION CONTROL
COMMITTEE (DPCC) WITH RESPECT TO ORDER DATED 15.01.2024.**

1. That this Hon'ble Tribunal has taken up the above referred matter suo-moto on 15.01.2024 based on the news item in Hindustan dated 07.12.2023 regarding throwing of flower and garlands offered in puja in polythene bags in the ghats of river Yamuna and Ganga (referred news item mentions that 25 kilograms of Polythene is thrown daily in Triveni at Prayagraj, Uttar Pradesh), which is polluting the rivers and ordered as follows :

" 4. In the circumstances of the case, we deem it proper to implead the following as respondents:-

- (1). Member Secretary, Delhi Pollution Control Committee (DPCC)*
- (2). Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB)*
- (3). Chairman, National Mission for Clean Ganga (NMCG)*

5. Let notice be issued to the above respondents for filing their response/report atleast one week before the next date of hearing by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

6. List on 18.03.2024.

7. A copy of this order, along with a copy of the OA, be forwarded to Member Secretary, DPCC, Member Secretary, UPPCB and Chairman, NMCG by e-mail for compliance."

2. That the Hon'ble Tribunal vide Judgment dated 13.01.2015 in Original Applications No. 6 of 2012 and 300 of 2013 in the matter of Manoj Mishra Vs. Union of India and Ors. has given various directions including following in respect of throwing of pooja material into river Yamuna :

“ Para 94 (vi).....

(d) We hereby prohibit any person from throwing pooja material or any other material like, food-grain, oil, etc into River Yamuna, except on the designated site. Any person who is found disobeying this direction shall be liable to pay compensation of Rs. 5,000/- on the 'Polluter Pays' Principle. At the same time, we direct the concerned authorities, particularly, the Irrigation Department and concerned Corporations or authorities to build special Ghats on the banks of River Yamuna, where people could offer or immerse such materials, which shall then be duly collected by the concerned authorities for immediate and proper disposal in a scientific manner. It shall be ensured that no such material is permitted to join the main stream of the river at any point. In this regard they may take such steps, as may be technically advised, including, providing of screens and barricades.....”

3. That it is evident from the aforementioned Judgment of Hon'ble Tribunal dated 13.01.2015 that there is prohibition on throwing of pooja material or any other material like, food-grain, oil, etc into River Yamuna. Concerned Authorities in Delhi viz. Delhi Development Authority (DDA), Municipal Corporation of Delhi (MCD), Irrigation and Flood Control Department (I&FCD) and Bridge Maintaining Agencies [Public Works Department (PWD)/CPWD, NHAI, Northern Railway] etc. are responsible for taking necessary action against the violators for prevention of throwing of pooja material or any other material like, food-grain, oil, etc into River Yamuna in Delhi.

4. That DPCC has issued Directions under section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974, as amended to date, on 29.08.2022 for the

effective implementation of guidelines for immersion of idols on the festive occasions of Ganeshotsav and Durga Pooja etc. in accordance with the revised guidelines of CPCB of May, 2020. Said directions issued by DPCC on 29.08.2022 includes following :

- A. Directions for Idol Makers / Sellers of Idols / Persons making Idols in-situ
- B. Directions for General Public/Resident Welfare Associations/Pooja Samiti,etc.
- C. Directions for Local Bodies / Authorities

Vide said directions, District Magistrates have been directed to enforce the NMCG directive regarding idol immersion. No idol immersion shall be allowed in river Yamuna and any other water bodies, except in designated places identified by local bodies / authorities. Violators shall be liable to pay Rs. 50,000/- as Environmental Compensation which shall be deposited to DPCC.

Copy of the Directions under section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 issued by DPCC on 29.08.2022 is at **Annexure -1.**

5. That vide order dated 09.01.2023 in OA. No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi", Hon'ble Green Tribunal has constituted a High Level Committee (HLC) of concerned authorities in Delhi with the Chief Secretary, Delhi, as Convener; and consisting of Secretaries of Irrigation, Forest & Environment, Agriculture and Finance, GNCTD ; CEO, DJB; Vice Chairman, DDA; Secy or his nominee (not below the rank of Addl. Secy), Ministry of Agriculture, GoI; DG Forest or his nominee (not below the rank of DDG), MoEF&CC, GoI; Secy, MoJS or his nominee not below the rank of Addl. Secy, Secy, MoEF&CC or his nominee not below the rank of Addl. Secy, DG NMCG and Chairman CPCB. The Committee is to deal with all issues as set out in order dated 27.01.2021 of Hon'ble Tribunal in OA No. 06/2012 in the matter of Manoj Mishra Vs. Union of India & Ors and other ancillary matters. Now the said matter is being dealt by the Hon'ble Green Tribunal in OA No. 06 / 2012 in the matter of "Nizamuddin West Asssocation Vs. Union of India & Ors."

6. That High Level Committee has prepared Department wise detailed Action Plan for Rejuvenation of River Yamuna including Nodal Officer for each project after its first meeting on 20.01.2023 and submitted to Hon'ble Tribunal on 31.01.2023. Copy of the said Action Plan was submitted to Secretary, Ministry of Jal Shakti , DG NMCG and other concerned Departments for necessary action. An order dated 27.01.2023 was also issued by Chief Secretary, Delhi. Copy of the said order dated 27.01.2023 was also sent to concerned departments for necessary action and also submitted to Hon'ble Tribunal on 31.01.2023. Second, Third , Fourth , Fifth , Sixth , Seventh , Eighth and Ninth Meetings of the HLC were held on 14.02.2023, 14.03.2023, 21.04.2023, 09.06.2023, 10.08.2023, 10.10.2023, 10.01.2024 and 20.02.2024 respectively.

The progress of various projects and action points mentioned in the said Action Plan were reviewed by the HLC in the said meetings. Status Reports were also filed in the aforementioned matter before the Hon'ble Green Tribunal on 31.01.2023, 05.07.2023, 16.10.2023, 21.12.2023 and 12.02.2024.

7. That following decisions were taken in the 5th meeting of the High Level Committee held on 09.06.2023 regarding "Prevention of Dumping of Waste from the Bridges across River Yamuna" :

(i) All the Bridge Maintaining Agencies which are maintaining their Bridges across river Yamuna in Delhi –

a. To ensure providing Wire Mesh/ Wire Net to prevent throwing of Pooja Material etc into river Yamuna and if the Wire Mesh/ Wire Net is broken/ damaged then replace / repair the same by June, 2023.

b. To keep Receptacles in form of Bins for storing Pooja Materials etc at the Bridges at suitable distances (at least at the Entry, Middle & Exit). Bridges shall be kept clean and it shall be ensured that there is no deposition of waste on the places other than the designated Bins.

c. MCD will ensure proper collection & disposal of Pooja Materials and other waste collected from such Receptacles / Bins regularly on daily basis.

d. Put signage (Sign Boards) on the Bridges across river Yamuna mentioning that" Person (s) found throwing / dumping pooja material etc. into River Yamuna shall be imposed penalty (Environmental Compensation) of Rs 5000/- as per the Judgment dated 13.01.2015 of Hon'ble National Green in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors.

(ii) DTTDC/PWD will ensure removal of Debris beneath the Signature Bridge over Yamuna within 15 days, as well as the provisioning of wire mesh/ net in the bridge.

(iii) All the concerned Departments /Agencies [Bridge Maintaining Agencies (PWD/CPWD, NHAI, Northern Railway, etc), Revenue Department, DDA, MCD, DPCC etc.] shall take necessary action for imposition of penalty (Environmental Compensation) of Rs 5000/- per violation against the violators as per the Judgement dated 13.01 .2015 of Hon'ble National Green Tribunal in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors.

(iv). NHAI and PWD to ensure compliances on these issue of bridges i.e. Nizamuddin road Bridge and DND Flyway Road Bridge, as per their maintenance responsibilities.

Copy of the Minutes of 5th Meeting of High Level Committee held on 09.06.2023 are at Annexure - 2.

8. That following decisions were taken in the 6th meeting of the High Level Committee held on 10.08.2023 regarding "Prevention of Dumping of Waste from the Bridges across River Yamuna" :

(i) All the Bridge Maintaining Agencies (PWD / CPWD, NHAI, Northern Railway, etc) shall comply the decisions taken and mentioned in the Minutes of 5th meeting of HLC held on 09.06.2023 and submit their action taken report to the convener of HLC within 10 days.

(ii) PWD & other Bridge Maintaining Agencies to take urgent necessary action for repair of damaged / missing wire meshes over their bridges on river

Yamuna and submit their action taken report to the convener of HLC within 10 days.

Copy of the Minutes of 6th Meeting of High Level Committee held on 10.08.2023 are at **Annexure - 3.**

9. That following decisions were taken in the 7th meeting of the High Level Committee held on 10.10.2023 reiterated the actions:

(i) All the Bridge Maintaining Agencies (PWD / CPWD, NHAI, Northern Railway, etc) shall comply the decisions taken and mentioned in the Minutes of 5th meeting of HLC held on 09.06.2023 and submit their action taken report to the convener of HLC within 10 days.

(ii) PWD to pursue the matter with NHAI & DND Flyway Road maintaining agency for taking necessary action and providing Action Taken Report to HLC.

Copy of the Minutes of 7th Meeting of High Level Committee held on 10.10.2023 are at **Annexure - 4.**

10. That DPCC vide letter dated 22.02.2024 followed by Reminder through Email dated 06.03.2024 requested the concerned departments [DDA, NHAI, CPWD, PWD, I&FCD, MCD, DTTDC, Northern Railway & Revenue Deptt. GNCTD] referring the above mentioned order dated 15.01.2024 of Hon'ble Tribunal in OA No. 793 / 2023, Judgment dated 13.01.2015 of Hon'ble Tribunal in OA No. 06 of 2012 in the matter of Manoj Mishra Vs. Union of India & Ors., and decisions taken by the High Level Committee in its 5th, 6th and 7th meetings held on 09.06.2023, 10.08.2023 & 10.10.2023 to provide action taken report and latest status along with steps / measures taken to ensure prevention of dumping of waste including puja material, flowers etc. particularly from the bridges across River Yamuna and Ghats on the flood plain of Yamuna in the format enclosed with the said letter. Status along with steps / measures taken to ensure prevention of dumping of waste including puja material, flowers etc. with respect to letter dated 22.02.2024 is awaited mainly from MCD, NHAI, Northern Railway.

Copy of the letter dated 22.02.2024 and Email dated 06.03.2024 of DPCC issued to various Departments are collectively enclosed as **Annexure – 5.**

Status of Wire Mesh/ Net for prevention of dumping of waste from the bridges across river Yamuna in Delhi is as given in following table:

S. No.	Name of Bridge	Bridge owning/ maintaining agency	Wire mesh/ Net Provided	Remarks
			Yes/No	
1	Wazirabad Barrage Road Bridge	PWD	Yes	-
2	ISBT Road Bridge (Near Kashmeri Gate)	PWD	Yes	-
3	Old Iron Railway Bridge	Northern Railway Bridge Dept.	Yes	-
4	Geeta Colony Road Bridge	PWD	Yes	PWD has informed that Mesh (Jali) at the Geeta Colony Bridge was repaired. However, the same are frequently removed/ broken by unauthorized persons/ miscreants at different location at both sides which are fixed and repaired from time to time.
5	Signature Road Bridge	DTTDC/ PWD	No	As informed by DTTDC Wire Mesh/ Net shall be provided by PWD. Bridge is to be handed over by DTTDC to PWD.
6	ITO Road Bridge	PWD	Yes	PWD has informed that Mesh(Jalli) at the ITO Road Bridge was repaired. However, the same are frequently removed/ broken by unauthorized persons/ miscreants at different location at both sides which are fixed and repaired from time to time.



7	Railway Bridge Downstream of ITO	Northern Railway	No	Timeline for providing Wire Mesh/ Net is March,2024.
8	Nizammudin Road Bridge	PWD	-	Information awaited.
9	DND Flyway Road Bridge	DND	-	Information awaited.

As per the information provided by DDA, Total 3655 number of Challans were issued for dumping of malba & illegal Parking on Yamuna River Flood Plain and total compensation amount of Rs. 7.135 Crores was imposed, out of which, Rs. 99.675 Lakh was recovered.

Copy of E-mail dated 14.03.2024 giving details of Challan issued by DDA from 2018 to 2024 is at Annexure-6.

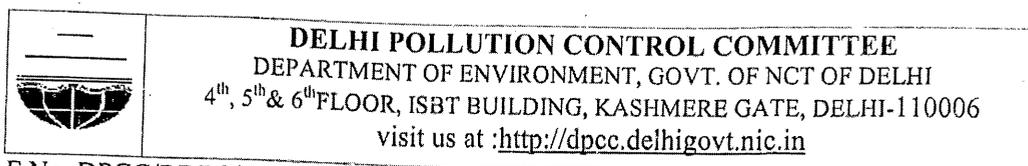
11. That the above Response / Status Report may please be taken on records for consideration please.


(Dr. K. S. Jayachandran)
Member Secretary,

Delhi Pollution Control Committee

Delhi

Dated : 15.03.2024



F.No. DPCC/RDPC/IM/2022/3591-3600

Dated: 29.08.2022

Subject: Directions u/s 33 A of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date for the effective implementation of guidelines for immersion of idols on the festive occasion of Ganeshotsav-2022 and Durga Pooja etc. in accordance with the revised guidelines of CPCB issued in May 2020.

Whereas, on festive occasions such as Ganeshotsav, Durga Pooja, etc., it has been a tradition to immerse idols in water bodies like rivers, lakes, ponds, wells etc. Consequent pollution of such water bodies has been a matter of concern. In addition to silting, toxic chemicals used in making idols tend to leach out and pose serious problems of water pollution. Studies carried out to assess deterioration in water quality due to idol immersion reveal deterioration of water quality in respect to conductivity, bio-chemical oxygen demand and heavy metal concentration.

And whereas, the chemical paints, colours and dyes applied on such POP idols contain hazardous chemicals/ elements like Mercury, Zinc Oxide, Chromium, Lead, Cadmium etc. which cause harmful effects on aquatic life, which when consumed by humans may cause cancer and other diseases including respiratory ailments, skin infections etc.

And whereas, Hon'ble National Green Tribunal (NGT) had pronounced various directions with respect to any type of immersion in River Yamuna vide orders dated 13.01.2015 and 16.09.2015. The orders prohibit throwing pooja material or any other material like food-grain, oil, etc. into river Yamuna except on the designated site.

And, whereas, in view of directives issued by National Mission for Clean Ganga (NMCG) on 16.09.2019 and 15.09.2021 prohibiting idol immersion in Ganga and its tributaries, violators are required to pay Rs. 50,000/- as Environment Compensation to be levied.

And, whereas violation of directions issued by National Mission for Clean Ganga (NMCG) under Section 5 of the Environment (Protection) Act, 1986 shall attract punishable action under Section 15 of the said Act which include imprisonment and/ or with fine which may extend up to 1 lakh or with both.

Now, therefore, by virtue of the powers conferred under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 read along with the Hon'ble Green Tribunal Orders as mentioned above, Delhi Pollution Control Committee hereby issues the following directions:

A. Directions for Idol Makers/ Sellers of Idols / Persons making Idols in-situ:

1. Use of natural clay and biodegradable materials for manufacture of idols.
2. Use of natural dyes/ colours and biodegradable materials for decoration of idols.
3. POP based idols should not be allowed for immersion in water bodies.

B. Directions for General Public/ Resident Welfare Associations/Pooja Samities, etc:

1. POP based Idols shall not be immersed during the forthcoming Ganeshotsav, Durga Pooja, etc. in any Water Body/ Ponds/ Ghats, etc. except in designated places identified by local bodies/authorities.
2. Safety measures to be taken at the banks of river Yamuna during immersion of idols as detailed in the guidelines.
3. As far as possible, encourage immersion of idols in a bucket of water in case of individual house or residence/ within the premises/ parks of residence welfare apartments in temporary/ artificial ponds. After immersion, decanted water can be used for gardening purpose.
4. Worship materials like flowers, decorating material (made of paper) etc. be removed before immersion of idols and may be collected separately for disposal in an environmentally safe manner.
5. Composting of biodegradable material may be carried out as far as possible.

C. Directions for Local Bodies/ Authorities:

1. Urban Local Bodies (ULBs) shall create temporary immersion / artificial ponds in close proximity of a locality/ residential areas for immersion of idols to abide by the guidelines issued by CPCB vide letter dated 17.02.2022.
2. All the Municipal bodies, Delhi Police shall check the entry of vehicles / Goods carriers entering into Delhi carrying prohibited idols as its cargo.
3. All the Municipal bodies shall also issue relevant directions to all Zonal Offices to take action against illegal idol making being done without license/ registration with ULBs.
4. The Delhi Police shall issue relevant directions to the Police Officers at the Police Check Post / Police Station, to take appropriate action against the offenders violating these directions.
5. Bio-degradable materials to be collected separately for recycling or composting.
6. Non-biodegradable materials to be collected separately for disposal in sanitary landfills.
7. District Magistrate shall enforce the NMCG directive regarding idol immersion. No idol immersion shall be allowed in river Yamuna and any other water bodies, except in designated places identified by local bodies/authorities. Violators shall be liable to pay Rs. 50,000/- as Environmental Compensation which shall be deposited to DPCC.
8. To create awareness among the public through daily newspapers/ electronic media/ sky advertisement balloons regarding use of eco-friendly idols during festivals in association with the festival Samitis or NGOs
9. Awareness campaigns regarding making of eco-friendly idols should be organized at community places, schools/ colleges in association with festivals Samitis or NGOs.

All the concerned agencies are also directed to submit weekly Action Taken Reports during the months of September and October, 2022 to Delhi Pollution Control Committee through email at dpcc.rdpcc@gmail.com and msdpcc@nic.in.

It may be noted that the violation of directions issued under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 or the Rules made there under shall be punishable under section 41 of the said Act which include imprisonment upto six years with fine.


(Dr. K.S Jayachandran)
Member Secretary

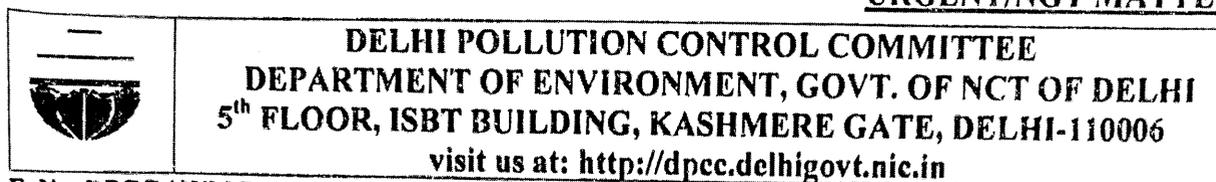
To,

1. The Commissioner of Police, Delhi Police, Police Headquarters, Jai Singh Marg, Connaught Place, New Delhi-110001.
2. The Commissioner, Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi-110002.
3. The Chairman, New Delhi Municipal Council, Palika Kendra Parliament Street, New Delhi, Delhi 110001
4. The Chief Executive Officer, Office of Cantonment Board, Sadar Bazar, Delhi Cantt, Delhi-110010.
5. All District Magistrates, Revenue Department, Government of NCT of Delhi.

Copy for information to:

1. Staff Officer to Chief Secretary, GNCTD, Delhi Secretariat, New Delhi 110002.
2. The Divisional Commissioner, 5 Sham Nath Marg, Delhi-110054
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
4. Director (Env.)- Dept of Env, GNCTD, Delhi Secretariat, New Delhi 110002.
5. In-charge (IT), DPCC, 5th floor ISBT Building, Kashmere Gate Delhi 110006- for uploading on DPCC's website.

By Email / Speed Post
URGENT/NGT MATTER



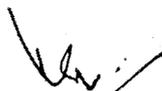
F. No. DPCC / WMC II / O.A. 21 (Ashwani Yadav) / 2023/4716 - 4745

Dated: 04.07.2023

Subject: Minutes of 5th Meeting of the High Level Committee (HLC) held on 09.06.2023.

Please find enclosed herewith Minutes of Fifth Meeting of the High Level Committee (HLC) headed by Hon'ble Lt. Governor, Delhi and constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" held on **09.06.2023 at 11:30 AM** in the conference room at Raj Niwas, Delhi for urgent necessary action as mentioned in the said minutes.

Yours Sincerely


(Dr. K.S. Jayachandran)
Special Secy (Env.) Cum
Member Secy. DPCC

Enclosure: As Above

To,

1. Secretary, Ministry of Jal Shakti, Govt. of India, Shram Shakti Bhawan, New Delhi-110001.
2. Secretary, Ministry of Environment & Forest and Climate Change, Govt. of India, Indira Paryvaran Bhawan, Jorbagh Road, New Delhi -110003.
3. Secretary, Ministry of Agriculture, Govt. of India, Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi- 01.
4. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, Maulana Azad Road, Delhi-110011
5. Director General (Forest), Ministry of Environment & Forest and Climate Change, Govt India, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi - 110003.
6. Director General, National Mission for Clean Ganga, 1st Floor, Major Dhyan Chand, National Stadium, India Gate, New Delhi, Delhi 110002.
7. Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -32
8. Additional Chief Secretary (Industries), Industries Department, Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-92.
9. Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
10. Director General, Central Public Works Department, A-Wing, Room No. 101, Nirman Bhawan, Delhi -11
11. Pr. Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-54.
12. Principal Secretary (Environment & Forest), 6th Floor, Delhi Secretariat, I.P. Estate, Delhi - 02.
13. Chairman, Delhi Pollution Control Committee. 5th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
14. Pr. Secretary, Finance Department, GNCTD, 4th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
15. Pr. Secretary Cum Development Commissioner, Development Department, Govt. of NCT of Delhi . 5/9, Under Hill Road, Delhi-11005.
16. Pr. Secretary (PWD), MSO Building (PWD Headquarters), ITO , I.P. Estate, Delhi - 110002
17. Pr. Secretary, Irrigation & Flood Control Deptt. GNCTD, L.M. Bundh, Shastri Nagar, Delhi-31.

18. Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr.S.P.M Civic Center, JLN Marg, Delhi-02.
19. Secretary, Urban Development Department, GNCTD, 9th Level, Delhi Secretariat Delhi -02.
20. Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005.
21. Chief Executive Officer, Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi - 110002.
22. Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi - 110001
23. Principal Chief Conservator of Forest, Forest Department, GNCTD, Vikas Bhawan, IP Estate, Delhi 110002.
24. Member Secretary, Wetland Authority of Delhi, 6th Floor, Delhi Secretariat, I.P.Estate, Delhi - 02.
25. District Magistrate (North East, South East & South West District)

Copy to:

1. Pr. Secretary to Hon'ble Lt. Governor, Govt of NCT of Delhi, Raj Niwas, Delhi -110054
2. Addl. Secretary to Hon'ble Chief Minister, Govt of NCT of Delhi, 3rd Level, Delhi Secretariat Delhi -02
3. Secretary to Hon'ble Minister (Environment & Forests), 7th Level, Delhi Secretariat Delhi -02
4. Commissioner of Police, Police Headquarters, Jai Singh Road, New Delhi-110001.
5. Staff Officer to Chief Secretary, GNCTD, 5th Level, Delhi Secretariat, Delhi - 110002.


(Dr. K.S Jayachandran)
Special Secy (Env.) Cum
Member Secy. DPCC

Minutes of the Fifth Meeting of the High Level Committee (HLC) headed by Hon'ble Lt. Governor, Delhi, constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA. No. 21 / 2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" held in the Conference Room at Raj Niwas, Delhi on 09.06.2023 at 11:30 AM.

The Fifth meeting of the High Level Committee (HLC) headed by Hon'ble Lieutenant Governor of Delhi was held in the Conference Room at Raj Niwas, Delhi on 09.06.2023 at 11:30 AM.

The meeting was attended by the members of HLC, Chief Secretary, and Secretaries / HODs of various Ministries / Organizations / Departments. List of attendees is at Annexure - "A".

Spl. Secy (Env) cum Member Secretary, DPCC presented before the Committee the status of various projects & action points of the "Action Plan for Rejuvenation of River Yamuna" order dated 27.01.2023 issued by the Chief Secretary, GNCTD and progress made since previous meeting of the HLC on 21.04.2023. It was informed that the NGT Case OA No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" has been disposed off and the matter related to control of pollution in river Yamuna in Delhi is to be dealt in another NGT Case OA No. 06/2012 (Nizamuddin West Association Vs Union of India & Ors) (Earlier Manoj Mishra Case)

After deliberations and detailed discussions on the various issues including following main eight action points of the "Action Plan for Rejuvenation of River Yamuna", decisions were taken as follows:

1. 100 % Treatment of sewage
2. Trapping of all drains
3. Sewerage network in unauthorised colonies and JJ Clusters
4. Industrial effluent management by CETPs
5. Faecal sludge (septage) management
6. Regulation of floodplain
7. Utilization of treated wastewater
8. Other Issues like deployment of Territorial Army, development of E-pragati Dashboard for monitoring of the progress, IEC action plan, Najafgarh Jheel (Environmental Management Plan) etc.

Overview of projects completed under Action Plan against the targets having timelines of 31th May, 2023 is as follows:

1. Out of 76 sub-drains, 36 sub drains out falling into Najafgarh Drain (18) and Supplementary Drain (18) have been trapped against the target of 32.
2. Out of 573 unauthorized colonies, where laying of sewerage Network work is under progress, in 124 unauthorized colonies work has been completed against the target of 120.
3. Out of 200 km, 43.29 km desilting of trunk / peripheral sewer has been completed against the target of 94.93 km.

4. Out of 81 JJ clusters 18 JJ clusters have been connected to sewer network against the target of 16 JJ cluster by June, 2023.
5. Projects of Pappankalan (20 MGD), Nilothi (20 MGD) and Najafgarh (5 MGD) lakes for utilization of treated wastewater from STPs have been completed and commissioned.

Lagging Action points behind the timelines of February, 2023 are as follows:

1. Allotment of Land to DJB by DDA (8 Parcels) and Revenue Department (4 Parcels) for the Decentralized Sewage Treatment Plant (DSTPs).
2. Performance Audit by DJB of 11 trapped major drains and sub-drains through an independent agency.

Lagging Action points behind the timelines of March, 2023 are as follows:

1. Up gradation of Rithala Phase-II (40 MGD)
2. Restoration & Rejuvenation of Flood Plains at Qudsia Ghat, Amrut Biodiversity Park (Part A & B) & Asita East (Part B), Yamuna Vanasthali and Kalindi Aviral (Part B) and removal of encroachment.
3. Project at Smriti Van (10 MGD) for Utilization of Treated STP water.

1. 100 Percent Treatment of Sewage

1.1 Sewage Management in Delhi: Present scenario:

- Estimated Sewage Generation : 792 MGD (80 % of 990 MGD Water Supply)
- Installed Treatment Capacity of operational STPs : 632 MGD (79.8% of Estimated Sewage Generation)
- Capacity Utilization of existing STP : 547 MGD (86.6 % of installed capacity)
- Gap in Capacity : 160 MGD (20.2%)
- Gap in Treatment : 245 MGD (30.9%)

It was informed that due to increase in water supply (from 960 MGD to 990 MGD) there is increase in estimated sewage generation from 768 MGD to 792 MGD.

1.2 Focus Areas for Enhancing Sewage Treatment Capacity (332.5 MGD)

- Construction of new STPs at Okhla, Delhi Gate and Sonia Vihar (3) : 47 MGD.
- Construction of 40 new DSTPs : 92 MGD.
- Rehabilitation of existing STPs (3) : 70 MGD.
- Up-gradation and increasing capacity of existing STPs (18) : 123.5 MGD

1.3 Future Scenario:

(After construction of New STPs/ DSTPs, Rehabilitation/ Up-gradation of Existing STPs & other projects of DJB)

- Total Treatment Capacity by June, 2023 : 727 MGD (92 % of Estimated Sewage Generation)
- Total Treatment Capacity by Dec., 2023: 814 MGD (103 % of Estimated Sewage Generation)
- Total Treatment Capacity by June,2024: 964.5 MGD (122% of Estimated Sewage Generation)

The Committee took notice of the water quality of Najafgarh Drain & river Yamuna and observed that BOD in Najafgarh Drain, ISBT (After meeting Najafgarh Drain) and D/s after meeting Shahdara drain has improved significantly in the months of January, 2023 to May 2023 in comparison to corresponding months (January, 2022 - May 2022) of 2022 as given in following table :

Location	Jan, 2022	Jan, 2023	Feb, 2022	Feb, 2023	March, 2022	March, 2023	April, 2022	April, 2023	May, 2022	May, 2023
Najafgarh Drain (Before Outfall into Yamuna)	80	53	85	55	75	58	80	60	76	48
ISBT (After meeting Najafgarh Drain)	42	38	45	40	48	44	50	48	55	38
D/S After meeting Shahdara Drain	60	56	65	52	70	54	75	58	80	48

Water Quality of Najafgarh Drain and River Yamuna at ISBT & D/S After meeting Shahdara Drain (BOD in mg/l)

Member Secretary, DPCC informed that samples are taken by the Water Laboratory of DPCC from 8 locations at river Yamuna regularly on monthly basis (once in a month) following protocol and Analysis Results are also placed on the website of DPCC.

1.4 Progress in Construction of 03 New STPs [Okhla, Sonia Vihar & Delhi Gate]

Committee was informed about the progress made in construction of 03 new STPs i.e., Okhla, Sonia Vihar & Delhi Gate. The progress between 10th April, 2023 to 06th June, 2023 is as given below:

- Okhla (124 MGD Capacity, Capacity Addition- 30 MGD): Total Progress- 89%
(1.6% in above period)
- Sonia Vihar (07 MGD Capacity) : Total Progress- 50.8%
(6.2% in above period)
- Delhi Gate STP (10 MGD) : Land to be handed over to DJB by
MoHUA / DDA

Member Secy, DPCC informed that a DO letter was issued by Chief Secretary to MoHUA on 13.04.2023 for allotment of land for Delhi Gate STP. LASC meeting was held on 26.04.2023 in which MoUHA agreed to hand over the requisite land to DJB.

Member Drainage, DJB informed that there is issue of release of funds [Additional cost of about Rs. 300 Crores due to difference in cost estimated in 2017 (about Rs. 665 Crores) and awarded in 2019 (about Rs. 998 Crores)] from NMCG for Okhla STP which may delay the project.

Director, NMCG informed that said amount asked by DJB was in excess of the sanctioned amount by NMCG for the Okhla STP for which prior approval was required however not taken by DJB. It was further informed that the matter has been taken up and under process.

Member Drainage, DJB requested Finance Department of GNCTD to release Rs. 250 Crores to DJB so that payments can be made to Contractors for its various projects.

Chief Secretary mentioned that DJB projects should not be slowed down due to payment issue.

Hon'ble Lt. Governor directed that DJB shall send a detailed note to office of CS so that a meeting of all concerned may be convened to resolve the issue.

1.5 Land Allotment Issues for DSTPs/ SPS

In respect of 40 DSTPs there were land allotment issues in case of 29 DSTPs / SPS [18 Pertained to DDA, 9 to Revenue Department and one each to DUSIB & Delhi Police]. It was informed that land allotment issues resolved in respect of 17 cases [DDA – 10, Revenue – 5, DUSIB- 1 & Police – 1] and now only in 12 cases Land is to be allotted by DDA (8) & Revenue Department(4).

It was informed that DDA has allotted land in respect of 10 DSTPs [at Jaunti, Khera Khurd, Tajpur Pahari, Madanpur Khadar, Near Police Station Khajuri Khas (alternative land allotted), ISBT Kashmere Gate, Salahpur Majra & Garhi Rindahala, Ghewra & Hasanpur].

In respect of 05 DSTPs [Rangpuri, Chattarpur Extn, Maidan Garhi (Rajpur Khurd), Site adjoining to Maharishi Balmiki Hospital and Vijay Colony near Bawana Chowk] land is to be handed over by DDA to DJB. Vice Chairman, DDA informed that the matter is under process and land will be handed over soon.

In respect of 02 DSTPs [Salahpur Khera, Shahbad Mohammadpur,], DJB is to develop water body along with construction of DTPS. Vice Chairman, DDA informed that no communication has been received by DDA from DJB in this regard. DJB was directed to communicate in this regard to DDA and DDA to expedite allotment of land to DJB. It was informed that land at Mohamad Pur Majri has not been handed over by DDA to DJB since encroachment is yet to be removed from the site. It was also informed that there is some stay granted by court against the removal of encroachment.

Revenue Department has allotted alternative land for 05 DSTPs at [Jaunapur-I, Jaunapur-II, Deramandi (Bhati, Palla & Tajpur. In case of 2 DSTPs (Tajpur Khurd & Tikri Kalan) land identified belongs to Private Parties and they have gone to Hon'ble High Court against land acquisition. District Magistrate (South West) informed that the matter is being pursued and now next date of hearing before the High Court is 04th July, 2023. It was informed that land is yet to be allotted by Revenue Department at 02 locations (Naya Bans, and Milan Garden Lift Station) .

Hon'ble Lt. Governor appreciated the efforts made by Departments in resolving the issues for allotment of Land for DSTPs / SPSs and directed DJB to revisit its plan for requirement of land in respect of remaining 12 DSTPs urgently particularly wherever private land is involved to avoid delay in construction of DSTPs. DJB may also explore the possibility of clubbing some of DSTPs to minimise requirement of Land Parcels.

1.6 Progress in Rehabilitation of Existing 3 STPs [Kondli Phase-II, Rithala Phase- I & Yamuna Vihar Phase-II]

Committee was informed about the progress in respect of rehabilitation of existing 3 STPs [Kondli Phase-II (25 MGD), Rithala Phase-I (40 MGD) and Yamuna Vihar Phase-II (from 10-15 MGD) between 10th April, 2023 to 06th June, 2023 as given below :-

- | | |
|--|---|
| i. Kondli Phase-II (25 MGD) | : Total Progress – 93.5% (2.1 % in above period) |
| ii. Rithala Phase-I (40 MGD) | : Total Progress – 90.32 % (3.06 % in above period) |
| iii. Yamuna Vihar Phase-II (from 10 to 15 MGD) | : Total Progress – 52 % (6 % in above period) |

Hon'ble Lt. Governor directed DJB to adhere the timelines for completion of the Rehabilitation of above mentioned 3 STPs.

1.7 Progress of up-gradation of existing 18 STPs

Progress in respect of up-gradation of existing 18 STPs was briefed to the Committee. It was informed that in Rithala Phase-II (40 MGD) 05 % progress was made during 10th April, 2023 to 06th June, 2023 (cumulative progress 85 % against the timeline of March, 2023). Member Drainage, DJB informed that treatment of 20 MGD has already started in case of Rithala Phase-I STP and BOD / TSS: 12 mg/l / 20 mg/l are met and some civil work(Disc Filter etc) is going on at the site to complete the project by August, 2023.

In Kondli Phase-IV (45 MGD) 8.46 % progress was made during 10th April, 2023 to 06th June, 2023 (cumulative progress 46.46 %) and timelines for completion is October, 2023.

In case of 9 projects, work is in progress with 11-15% work completed against the timeline of December, 2023. In 04 cases tenders opened on 06.04.2023 however single bidder participated in the bid. These cases are under process for award of work. In these cases timeline is January, 2024. In 02 cases , files are under process for financial concurrence and in one case file is under submission for administrative approval of estimate.

Hon'ble Lt. Governor directed DJB to expedite the work for awarding tenders and adhere the timelines for completion of up-gradation of existing 18 STPs.

1.8 Progress of De-silting of Trunk / Peripheral Sewer Lines (Approx. 200 km)

The progress of de-silting of Trunk / Peripheral sewer lines (approximate 200 km) was informed to the Committee. Out of 200 km, 43.29 km sewer line has been de-silted against the target of 94.93 km by June, 2023. DJB informed that desilting work of sewer line below 1000 mm dia (Approx. 442.63 Km) has also been taken up by DJB and 26.08 Km of sewer line has been de-silted.

The issue of delay in procurement of latest available machinery for desilting works was also discussed. In this regard the issue of reconstitution of the Flood Control Board was also discussed and the department was asked to review role of FCB in context of Delhi in respect of works having direct bearing towards flood protection so as not to delay the other unrelated works unnecessarily.

Hon'ble Lt. Governor directed DJB to expedite the work of De-silting of Trunk / Peripheral Sewer Lines.

1.9 Connection of Storm Water Drains to the Sewerage System of DJB

There are no. of locations / Storm Water Drains which are connected to the Sewerage System of DJB and as decided in the previous meeting this issue was taken up as a new action point of "sewerage system and storm water drainage faulty interconnections".

DJB has informed that it has prepared a list of 539 points of storm water drains joining / connected with the Sewerage System of DJB. Out of 539 points, at 309 points storm water drains are still connected to sewerage system of DJB and most of these drains pertain to MCD.

It was informed that storm water drains joining sewer lines is lessor problem in comparison to sewerage system discharging waste water into storm water drains. Member Drainage, DJB informed that joining / connection of storm water drains to sewer lines / sewerage system causes siltation and clogging of sewerage system and STP equipments.

Commissioner, MCD informed that they are carrying out survey of such locations / storm water drains and taking necessary action for plugging / closing such points of storm water drains joining / connected with the Sewerage System of DJB. They have already plugged / closed 123 such points of discharge from storm water drains into Sewerage System of DJB however there are some unauthorized colonies (Taimoor Nagar, Kotla etc) / JJ Clusters where there is no other option available except connecting Open / Storm Water Drains with the Sewerage System of DJB. In case of one drain near Govindpuri, the initial estimated expenditure is about Rs 30 Crores since there is no sewer line in nearby areas.

Pr. Secy (I & FC) informed that there are 201 storm water drains and they will take necessary action in consultation with DJB.

Pr. Secy (PWD) informed that they have already taken action regarding plugging / closing of their storm water drains joining / connected with the Sewerage System of DJB and will share the list with DJB.

Chief Secretary asked Secretary, Urban Department to look into the matter regarding funding etc. for providing system for storm water in unauthorized colonies / JJ Clusters as pointed out by MCD.

Hon'ble Lt. Governor directed DJB to submit list of points / storm water drains still joining / connected with the Sewerage System of DJB within a week. Drain Owing Agencies to take urgent necessary action for plugging / closing the points of discharge through their storm water drains into the sewerage system of DJB and submit report along with list of such Points / Drains to the HLC along with timelines within 15 days. Similarly, all Drain Owing Agencies shall survey and submit a list of points where sewage from DJB's sewerage system is entering the storm water drains within 15 days to the Chief Secretary for appropriate intervention.

1.10 Prevention of Dumping of Waste from the Bridges across River Yamuna

Member Secretary, DPCC informed that a new Action Point has been added regarding prevention of dumping of waste form the bridges across River Yamuna. It was informed that there are 10 bridges across River Yamuna. Wazirabad Barrage Road Bridge, ISBT Road Bridge (Near Kashmeri Gate), Geeta Colony Road Bridge, ITO Road Bridge are being maintained by PWD and it was informed that repair of damaged / missing wire meshes over the bridges is a regular work and damaged / missing wire meshes will be provided / repaired before 30th June, 2023.

Signature Road Bridge is with DTTDC but representative of DTTDC informed that maintenance of bridge is with PWD. Pr. Secy (PWD) informed that he will take up the matter and required wire meshes will be provided over the Bridge.

Two bridges namely Old Iron Railway Bridge and Railway Bridge Downstream of ITO Barrage pertain to Northern Railway. Nizammudin Road Bridge pertains to NHAI and representative of NHAI informed that needful will be done. Regarding DND Flyway Road Bridge, representative of NHAI informed that it does not pertain to NHAI. Pr. Secy (PWD) informed that he will take up the matter and will do the needful. Okhla Barrage Road Bridge is with Uttar Pradesh Irrigation & Water Resources Department.

Hon'ble Lt. Governor enquired about the status of carpeting of Loha Pul Road. Pr. Secy (PWD) informed that he will look into the matter and take necessary action for carpeting of Loha Pul Road.

The Committee was also made aware about heaps of Garbage lying on/underneath various bridges and throwing of Pooja Material etc observed during the recent drive launched by the Territorial Army deployed by NMCG. Therefore the emphasis should be on maintaining cleanliness over/under the Bridges, keeping Receptacles in form of Bins for collecting Pooja Materials etc. thrown in river Yamun and these should be emptied regularly by MCD. Also MCD

to deploy dedicated vehicles for collection of Pooja Materials from each ward (including Temples etc) on a certain frequency.

It was further directed that necessary signage's should be installed cautioning public against dumping pooja material etc. into River Yamuna else fine shall be imposed (Environmental Compensation) to the tune of Rs 5000/- as per the Judgement dated 13.01.2015 of Hon'ble National Green in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors. Such penalty (Environmental Compensation) on violators should be imposed by all the concerned Departments.

It was further decided :

- i. All the Bridge Maintaining Agencies which are maintaining their Bridges across river Yamuna in Delhi –
 - a. To ensure providing Wire Mesh / Wire Net to prevent throwing of Pooja Material etc into river Yamuna and if the Wire Mesh / Wire Net is broken / damaged then replace / repair the same by June, 2023.
 - b. To keep Receptacles in form of Bins for storing Pooja Materials etc at the Bridges at suitable distances (at least at the Entry, Middle & Exist). Bridges shall be kept clean and it shall be ensured that there is no deposition of waste on the places other than the designated Bins.
 - c. MCD will ensure proper collection & disposal of Pooja Materials and other waste collected from such Receptacles / Bins regularly on daily basis.
 - d. Put signage (Sign Boards) on the Bridges across river Yamuna mentioning that “ Person (s) found throwing / dumping pooja material etc. into River Yamuna shall be imposed penalty (Environmental Compensation) of Rs 5000/- as per the Judgment dated 13.01.2015 of Hon'ble National Green in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors.
- ii. DTTDC/PWD will ensure removal of Debris beneath the Signature Bridge over Yamuna within 15 days, as well as the provisioning of wire mesh/ net in the bridge.
- iii. All the concerned Departments /Agencies [Bridge Maintaining Agencies (PWD/CPWD, NHAI, Northern Railway,etc), Revenue Department, DDA, MCD,DPCC etc.] shall take necessary action for imposition of penalty (Environmental Compensation) of Rs 5000/- per violation against the violators as per the Judgement dated 13.01.2015 of Hon'ble National Green in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors.
- iv. NHAI and PWD to ensure compliances on these issue of bridges i.e. Nizamuddin road Bridge and DND Flyway Road Bridge, as per their maintenance responsibilities.

2. Trapping of Drains

Progress in respect of trapping of 3 major drains were discussed and it was informed that in Barapulla and Maharani Bagh drain, 40 % cumulative progress is made and work has been started in Mori gate drain with 18.13 % progress.

Regarding Trapping of partially trapped Sen Nursing Home Drain, it was informed that there is some marginal flow / overflow which is due to discharge of sub soil water from the on going construction activity by CPWD around the WHO complex. Complete trapping of the drain is possible after stopping discharge from the construction activity of CPWD. A video was also played during the meeting in this regard. Lot of Solid Waste also found in the drain.

Hon'ble Lt. Governor directed MCD to clean the Sen Nursing Home Drain.

Progress of trapping of 76 sub-drains of Najafgarh Drain, Supplementary Drain and Shahdara Drain Outfall was informed to the Committee. Out of 76 sub-drains, 18 sub drains out falling into Najafgarh Drain and 18 Supplementary Drain have been trapped by end of May, 2023. It was informed one sub drain of Najafgarh Drain which was to be trapped by DDA will now be trapped by DJB. DJB informed that there will be delay in trapping of Shahdara Sub drains due to difficult site conditions and nature of work.

Member Drainage, DJB informed that Performance Audit of already trapped 11 major drains and all sub-drains by M/s WAPCOS has been started and will be completed within 6 weeks time.

Member Drainage, DJB also informed that a Joint inspection was carried out by DJB and NMCG on 24th April, 2023 for 15 Drains. It was informed that 11 drains are completely trapped. One drain at Delhi Gate is Partially Trapped. Following 03 drains are un trapped :

- New Drain near Kalindi Barrage (Jaitpur Kalindi Kunj Road)- This is Abul Fazl drain and sewage will be trapped after completion of Batla House Sewerage scheme by Decemeber, 2023.
- One new drain (Khadar Kalindi Kunj Road) -- Brings discharge from Madanpur Khadar area and shall be trapped after completion of Madan pur Khadar GOC shceme by March, 2024
- One new drain – Trapping is not required as it doesn't outfalls into river Yamuna.

Hon'ble Lt. Governor directed I&FC Department and DJB to jointly verify the status of drains within a week.

3. Sewerage Network in 1799 Unauthorised Colonies & Connection of 639 JJ Clusters with the Sewerage System of DJB

The Progress made in extending sewerage network to 1799 unauthorised colonies was apprised to the Committee. The sewer line has been laid and notified in 747 unauthorised colonies, while work of sewer network is in progress in 573 unauthorised colonies out of which sewer network has been laid in 124 Colonies against target of 120 by end of May, 2023.

Hon'ble Lt. Governor desired to visit the sites where connections of House Holds with sewerage network has been completed.

In 318 unauthorised colonies, sewer network & DSTPs are to be laid, DJB has changed target to December, 2023 of 207 from 117 unauthorised colonies earlier. In 161 unauthorised colonies, NOC is awaited being forest area or the O Zone. Secretary (Env & Forest) informed that out 161 unauthorised colonies where NOC is awaited, 114 pertains to Forest department however Alignment of these unauthorised colonies is yet to be provided by DJB after survey of these colonies.

Hon'ble Lt. Governor directed DJB to provide all required details to Forest Department.

Regarding Sewerage Network to be provided in 4 unauthorised colonies falling under O-Zone, Vice Chairman, DDA informed that he will check from the Delhi Master Plan regarding permissibility of these unauthorised colonies. It was informed that O Zone is divided into two parts, one in which no such activity can be permitted and second one where basic necessity including sewerage network can be provided.

Hon'ble Lt. Governor directed to expedite the work & complete the work as per the timelines given in action plan.

It was informed that there are 639 JJ Clusters out of which 558 have already been connected with the sewerage system of DJB. In case of 18 JJ Clusters, connection with the sewerage system of DJB has been completed and work is under progress in 2 JJ Clusters which got delayed due to public hindrance and matter is now resolved.

It was also informed that in rest of 61 JJ Clusters connection with the sewerage system of DJB or providing DSTPs is not possible due to site conditions / land constraint despite the earlier decision of HLC regarding providing Decentralized modular/ prefabricated DSTPs to by June, 2023 with the support of NMCG. Member Drainage, DJB informed that though these 61 JJ Clusters could not be connected with the sewerage system of DJB however waste water from these JJ Clusters going through drains are trapped after some distance into the sewerage system/ STPs.

4. Industrial Effluent Management by CETPs

Member Secretary, DPCC informed that out of 13 CETPs, one CETP (Lawrence Road Industrial Area CETP) was not meeting the Prescribed Standards of BOD and TSS during May, 2023. Sample could not be taken in case of Badli CETP since it was found non operational during visit on 09.05.2023. DPCC has already issued letters to the CETP Societies for taking rectification measures to meet the prescribed standards and also imposed Environmental Compensation on the CETPs in the past.

Regarding upgradation of CETPs, it was informed that a meeting was taken by Chief Secretary with ACS (Industries) & CEO, DJB and it was decided that CETPs Societies will be taken over

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by the Industries Department and will be handed over to DSIIDC for their management. Formal approval to handover the CETPs to DSIIDC is awaited.

Member Drainage, DJB informed that recently a meeting has also been taken by the Hon'ble Minister of Industries, Govt. of NCT of Delhi wherein it has been decided that CETPs will be handed over to DJB for their upgradation and Operation & Maintenance.

Action taken against Dyeing Industries / Units in Non-Conforming Areas of Delhi:

Member Secretary, DPCC informed regarding constitution of Joint Teams consisting of MCD, DPCC, Revenue Dept., Power Companies, DJB and following action taken against Dyeing Industries / Units in Non-Conforming Areas of Delhi in the period of 28.04.2023 to 04.06.2023 :

- Total No. of Dyeing Industries found during inspection : 95
- Notice issued : 27
- Close down / Sealed / Disconnection of electricity : 68

Member Secretary, DPCC also informed that a survey is being carried out to identify new hotspots with target dates and timelines for closure of unauthorised / illegal Dyeing units.

Commissioner, MCD informed that Show Cause Notice is needed prior to closing illegal units. Possibility of Public Notice may be explored before closure of such illegal units referring the judgment dated 07.05.2004 of Hon'ble Supreme Court in WP (C) 4677 of 1985 and 98 / 2000, M.C. Mehta Vs. UOI & Ors regarding closure of All illegal Industrial Units that have come up in Residential / Non-conforming areas in Delhi on or after 1st August, 1990.

Hon'ble Lt. Governor directed DPCC to take action against unauthorized / illegal Jeans Washing / Dyeing Industries / Units operating in Non-Conforming Areas / Residential Areas in Delhi and issue directions for closure / sealing of such Industries / Units and disconnection of their Electricity and Water Supply. There is no need of issuance of Show Cause Notice considering the above mentioned order of Hon'ble Supreme Court.

Chairman, DPCC informed that DPCC will take necessary action against unauthorized / illegal Jeans Washing / Dyeing Industries / Units operating in Non-Conforming Areas / Residential Areas in Delhi for their closure.

5. Faecal Sludge (Septage) Management

It was informed that with respect to "Delhi Water Board Septage Management Regulations, 2018" for collection, transportation and disposal of waste of septic tanks (Septage), District Magistrates are taking meetings and action against the defaulters.

The cumulative action taken by DMs since said notification dated 12.11.2018 is as follows:

- Total No. of Meetings of Septage Management Committees held : 107

• No. of Vehicles /Tankers found unauthorizedly discharging-septage into Drains etc	:68
• No. of Vehicles/Tankers impounded	:64
• No. of Challans/ Notices issued	:22
• Total Amount of Environmental Compensation Imposed	:Rs. 16.14 Lakhs
• Total Amount of Environmental Compensation received	:Rs. 15.34 Lakhs
• Cumulative Septage collected and treated till March, 2023	:153.4 Crore liters

It was informed that DJB vide letter dated 13.04.2023 has provided copy of report of the committee of the meeting held on 28.02.2023 along with proposed amendments in the existing "Delhi Water Board Septage Management Regulation 2018". Recommendations of the Committee were placed before DJB in its Board meeting on 04.05.2023 and the same was approved. However minutes of the Board meeting are awaited.

It was also informed that DPCC has issued Directions u/s 33 (A) of Water Act, 1974 on 27.03.2023 for imposition of penalties (a) for deposit of septage by unauthorized (unlicensed) entities , (b) disposal of Septage at place other than the designated places by authorized licensee and (c) Penalty on a person who uses the services of unlicensed vendors/ vehicle for discharging the septage. Revenue Department (An officer not lower than the rank of Nayab Tehshildar in DM offices) , Sub Inspector in Delhi Police, Sanitary Inspector in MCD and authorized officers of DJB & DDA are competent to impose penalties.

Member Drainage, DJB informed that they have prepared a scheme for providing incentive to the authorized licensed vehicle owners / drivers for disposal of septage to the designated SPSs /STPs of Delhi Jal Board and the same has been put up for the approval of the competent authority. Rs. 200/- per trip has been proposed as incentive to the driver of the Tanker / Vehicle carrying septage.

Hon'ble Lt. Governor directed DJB to review the amount of Incentive proposed in the scheme and increase the Incentive amount to minimum Rs. 500/- per trip.

6. Restoration & Rejuvenation of Flood Plains and Removal of Encroachments Projects of DDA

Vice Chairman, DDA briefed on the status of the following projects carried out by DDA for restoration & rejuvenation of flood plains of river Yamuna and removal of encroachment:-

Yamuna Vatiika (earlier Asita West project) - Vice Chairman, DDA informed that for installation of a Lighthouse about 15- 20m height in an approx area of 100 sq.m., DDA has filed an application before the Hon'ble National Green Tribunal (I.A. No. 555 / 2023 in OA No. 06 / 2012 in the matter of Nizamuddin West Association Vs Union of India & Ors) for seeking permission. The said application was disposed off with the direction that on principle there can be no objection to the proposal if it's approved by the HLC and further appraisal of activity being permissible should be by NMCG. Thus, the proposal has been brought before the HLC for a conceptual approval so that further process of detailed drawings and its submission to NMCG can be undertaken.

It was discussed and taken into consideration that this Lighthouse will not only help in additional surveillance and security of the flood plains but also enhance human interface so that the public at large identifies with the floodplains and will generate a sense of ownership. HLC approved the same with the condition that DDA will obtain required permission from the NMCG.

Baansera - VC, DDA informed that the Principal Committee vide its letter dated 31st January 2023 had informed that the development regarding Convention centre, Interpretation centre, a cafe along with bamboo plantations being undertaken at Baansera are not in conjunction with the floodplain ecology and may hinder the flow of flood waters as such the same is brought here to the HLC for a kind decision.

It was discussed that the top plateau at Baansera is much above the high flood level, and will not cause any disturbance to the flow of flood water. It was also felt that the plantations carried out at the lower level will help prevent soil erosion and collect solid waste if any before it flows to the river. This in turn will be a step towards cleaning the river. The same was approved by HLC and a go ahead was given to DDA for successfully carrying out all these works.

It was informed that DDA has given land to the NRCTC and NHAI for facilitating construction of RRTS and Delhi Faridabad Expressway expressway corridor projects but these agencies have disturbed the restoration works in **Kalindi Aviral (Part- A) and Kalindi Biodiversity Park** projects. A request was made to bring it on record and issue directions to these agencies to undertake the restoration works as per the plan by DDA before they vacate the sites. HLC kindly agreed to issue directions to the concerned agencies.

Allotment of Ghat area to NMCG for development- This issue was discussed and following directions were given –

It was advised that DDA may continue with ghat development work and instead NMCG was requested to assist DDA by funding for its various projects on the Yamuna flood plain. DDA was directed to identify a site and move a note to NMCG asking for fund sharing.

VC, DDA informed that the timelines for some of the DDA's restoration projects have been exceeded as shown in the HLC meeting and requested to extend the timelines to complete them in view of the changes being made to make projects more effective and as well as people friendly. DDA was directed to share a note on the revised completion timelines with justifications.

7. Utilization of Treated Waste Water

It was informed that 90 MGD out of 547 MGD of treated STP water is being used mainly for horticulture; 267 MGD is the mandatory return flow in river Yamuna. 70 MGD Treated STP water at Coronation Pillar is to be treated for which timeline is now reduced to March, 2024 and bid document of re-invitation of tender on HAM model is under process for approval.

DJB has proposed projects for utilization of 120 MGD Treated STP water for development/ rejuvenation of various lakes. Projects of Lakes at Pappankalan (20 MGD), Nilothi (20 MGD)

and Najafgarh (5 MGD) have been completed and commissioned. Progress in respect of other projects is as follows:

- Smiriti Van/Lake (10 MGD) 80 %
- NTPC Eco Park (5 MGD) 25%
- Rohini Lake No. 1 (15 MGD) 94 %
- Sanjay Lake Kondli STP (10 MGD) 80 %

Hon'ble Lt. Governor directed DJB to adhere to the timelines as per the action plan and submit revised action plan for utilization of treated STP water.

8. Solar Power Generation along Najafgarh Drain

It was informed that in the previous meeting of HLC, IF&CD was directed to explore the solar power generation along the Najafgarh Drain by providing pillars on its Banks to install Solar Panels. Chief Secretary had suggested that Power Department Solar Corporation of India can be involved for exploring the suitable options / funding for Solar Power Generation.

Pr. Secretary (IF&C) informed that matter was pursued with SECI and they have advised that I&FC department to identify the power purchase agency to give an assurance in writing that they will purchase the power generated (likely higher generation cost) so that the matter could be proceeded further. Issue was also discussed with DTL and as per their opinion such PPA (Power Purchase Agreement) is feasible. Accordingly, matter is being pursued with DTL (Power Department) for confirmation, so that same may be forwarded to SECI for further action on the issue.

Pr. Secretary (IF&C) informed that as per assessment, about 30 MW power can be generated by installing solar panels along Najafgarh Drain.

9. Yamuna Rejuvenation Plan: Department wise critical Ground Level Actions

Subsequently, a presentation regarding ongoing Yamuna Rejuvenation Plan was highlighting the department wise critical actions required to be taken on priority in field, wherein following suggestions were made/ issues flagged:

- i. **I & FC**
 - Procurement of amphibious desilting/ dredging equipments to improve the existing profile.
 - Production/ Manufacture of improvised equipments which have been already tried successfully in Yamuna, Najafgarh and Supplementary Drain in adequate numbers for using them effectively in remaining stretches.
 - Portions of Yamuna & Najafgarh that has been cleaned, needs to be regularly maintained for which adequate resources needs to be earmarked and deployed.
 - Regular maintenance of contraptions that have been successfully used as BOD reducing mechanism in the out-falling drains to ensure their continued efficacy and efficiency.
 - Concerned department may plan for dredging in River Yamuna post monsoon in accordance with the laid down NGT and CWC guidelines on the subject.

ii. DJB

- The data-base which is being used for the trapping of out-falling drains needs to be continuously updated as per the field situation.
- Immediate corrective measures need to be undertaken to ensure no Dairy sewage flows into Supplementary Drain.
- Wazirabad barrage is a strategic and vital water storing/supplying installation. Hence restoring its designed pondage area by carrying out long pending desilting needs to be executed on priority.

iii. DDA

- Removal of illegal and unauthorized encroachments from the Yamuna Flood Plain should be a continuous exercise and not just one time act.
- Fencing of remaining portion of Eastern Bank between Signature Bridge to Asita East especially towards the city side which presently is porous and provides unhindered unauthorized movement needs to be taken up at the earliest.

iv. MCD

- Since the MSW both as floating debris as well as from the banks is being regularly collected. A suitable fool proof mechanism of disposal of MSW from the earmarked locations at Najafgarh, Supplementary and Yamuna Banks needs to be implemented on ground in coordination with I & FC.

iv. Environment & Forest

- Take necessary action to ensure survivability of saplings that have been planted in the Flood Plains as well as islands inside Yamuna. Similarly monitoring of the seeds that were dispersed must be ensured.
- There are few pockets along the Eastern Bank between Wazirabad and ITO Barrage are still available where a well planned and deliberate plantation needs to be undertaken.
- Suitable plantation along the adventure tracks which is under construction must be ensured.

v. DTTDC/PWD

- The signature bridge has been long completed and opened to traffic, however the debris generated during the construction still remains intact unremoved. This not only restricts the active river course but also affects its navigability. In addition it may have negative impact during the monsoons and floods resulting in erosion and cuttings of banks. Hence, it needs to be removed forthwith either by DTTDC who got this project executed or by PWD who are in process of taking over the asset.

vi. DUSIB

- The 'Rain Basera' Shelter near Geeta Ghat still remains a major source of unauthorized access into the flood plain including banks resulting in major pollution of river water. Hence, suitable preventive and remedial measures need to be undertaken on priority by relocating the shelter to an alternate suitable site.

vii. **Territorial Army (TA)**

- The TA company provided by NMCG is being withdrawn w.e.f. 30th June 2023. Hence, as an immediate alternate measure needs to be put in place.
- In addition, a separate proposal of raising a new 3 company based TA Battalion for Yamuna and Najafgarh Drain in Delhi needs to be taken up with NMCG. The new Battalion can be on the lines of 137 ECO TA Battalion located at Prayagraj for Ganga, funded by NMCG as a Central Government asset.

Hon'ble Lt. Governor directed all the Departments to look into the above mentioned critical issues and suggestions discussed in the meeting for implementation in a time bound manner.

The presentation was followed by sharing a small video film on the efforts so far made towards Revival of Sahibi River and Rejuvenation of Yamuna River since June, 2022.

Hon'ble Lt. Governor once again directed all the Departments to work in close coordination and adhere to the timelines mentioned in the action plan for rejuvenation of river Yamuna for achieving the common goal of clean Yamuna in Delhi.

The meeting ended with a vote of thanks to the Chair.

ATTENDANCE SHEET

(30)

Sub.: Fifth meeting of the High Level Committee constituted by Hon'ble NGT regarding discuss the various issues related to control of pollution and rejuvenation of River Yamuna

Date: 09.06.2023

Time: 11.30 am

S.NO.	NAME OF OFFICER	DESIGNATION & DEPARTMENT	TELEPHONE NUMBER	SIGNATURE
1	C. S			
2	Adhuni Keem	Chairman DPC Chairman 970612388		
3				
4	ANIL KUMAR SINGH	Pr Secretary E o L	9999237373	
5	Arith Kundra	Pr. Secy IAPC		
6.	Subhish Panda	VC DDA		
7.	A. Anbaram	Pr. Secy PMD	98680 20552	
8	Sanjay Goul	Secretary VD	971702028	
9.	Carmin Gupta	CEO DUSIB	9717945001	
10.	Parmaditya	TECP/CP	9818094022	
11.	Sanjeew Mittal	MD, DBIIDC	9650072233	
12.	P.K. Mishra	DH, WQM-5, LPCB	9695206868	
13.	Dr. Pravin Kumar	Director NMCG	9899122554	

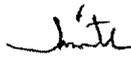
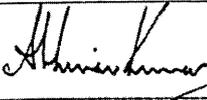
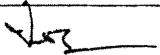
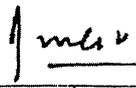
ATTENDANCE SHEET

(31)

Sub.: Fifth meeting of the High Level Committee constituted by Hon'ble NGT regarding discuss the various issues related to control of pollution and rejuvenation of River Yamuna

Date: 09.06.2023

Time: 11.30 am

S.NO.	NAME OF OFFICER	DESIGNATION & DEPARTMENT	TELEPHONE NUMBER	SIGNATURE
14	Sr. Kuman Gupta	AIG (MOEFCC)	8800873022	
15	Anant Kumar	Emc PWD	9911178856	_____ 9/6/23
16	Ajay Kumar	DJO	9650291027	_____
17.	ABHINAV KUMAR.	Inv. Add. Secy.	8974151911	
18.	CD SINGH	Peep	9868809573	
19.	Arunind Kumar	Project Director NHAI	9599916964	
20	Vishal Gandhi	Additional Director, CPCB	9891254423	
21	R. Pr Singh	Chief Exam	9650290841	
22	Bhupesh Kumar	CE (SDW) DOTS	9650291577	
23	S.K. Bhardwaj	Pr CE or Prj II	9650290718	
24	Gayander Tom	CE (WB)	9868127400	
25	Ganow Saini	SDM (Def. Col.) on behalf of DM (South-east)	9899501972	

ATTENDANCE SHEET

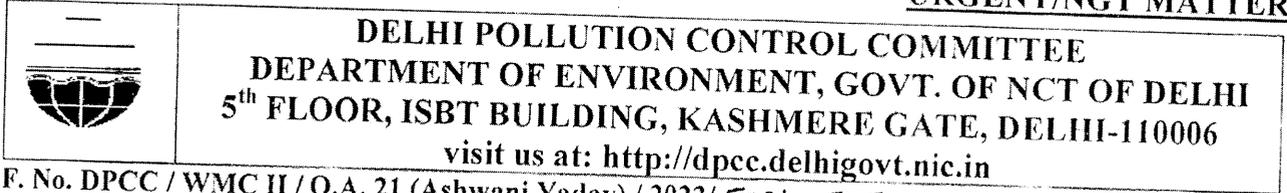
Sub.: Fifth meeting of the High Level Committee constituted by Hon'ble NGT regarding discuss the various issues related to control of pollution and rejuvenation of River Yamuna.

Date: 09.06.2023

Time: 11.30 am

SL. NO.	NAME OF OFFICER	DESIGNATION & DEPARTMENT	TELEPHONE NUMBER	E-MAIL ID	SIGNATURE
26	Neehima Sen	Director Landuse DBA	9811239055		
27	CHANDER VIJAS GERANGAL	EE (WB) DTTDC.	9891482640		
28	MANJEETH RACTOGE	CE/MCD	9717788016		
29	Mukesh Kumar	CE I&FC	9958430007		
30	ANIL KUMAR	CE I&FC	9958689509		
31	UDAY CHOHALE	SE(WT&A) CPWD	9969025708		@h
32	Santosh Kumar	DM/SE Revenue	7060731052		
33	V. K. Chauhan	Joint Adm MCHVA	9818 225985		
34	Hemant Kumar	DM, Sw	813 2031248		
35	Anam Mishra	DM, NE	99110309257		Anam
36	S K Jha	Spl Secy (fin)	9810322294		
37	OSD to HLG				
38	SS (HK) to HLG				

By Email / Speed Post
URGENT/NGT MATTER



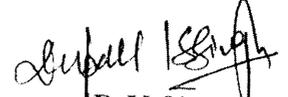
F. No. DPCC / WMC II / O.A. 21 (Ashwani Yadav) / 2023/5021 - 5050

Dated: 21-08-2023

Subject: Minutes of 6th Meeting of the High Level Committee (HLC) held on 10.08.2023.

Please find enclosed herewith Minutes of Sixth Meeting of the High Level Committee (HLC) constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" held on 10.08.2023 at 04:00 PM in the conference room of Chief Secretary, GNCTD Delhi for urgent necessary action as mentioned in the said minutes.

Yours Sincerely


(D.K Singh)

SEE (WMC-II)

Enclosure: As Above

To,

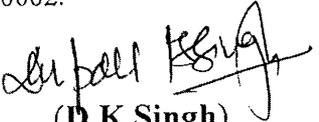
1. Secretary, Ministry of Jal Shakti, Govt. of India, Shram Shakti Bhawan, New Delhi-110001.
2. Secretary, Ministry of Environment & Forest and Climate Change, Govt. of India, Indira Paryvaran Bhawan, Jorbagh Road, New Delhi -110003.
3. Secretary, Ministry of Agriculture, Govt. of India, Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi- 01.
4. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, Maulana Azad Road, Delhi-110011
5. Director General (Forest), Ministry of Environment & Forest and Climate Change, Govt India, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi - 110003.
6. Director General, National Mission for Clean Ganga, 1st Floor, Major Dhyan Chand, National Stadium, India Gate, New Delhi, Delhi 110002.
7. Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -32
8. Additional Chief Secretary (Industries), Industries Department, Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-92.
9. Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
10. Director General, Central Public Works Department, A-Wing, Room No. 101, Nirman Bhawan, Delhi -11
11. Pr. Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-54.
12. Chairman, Delhi Pollution Control Committee, 5th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
13. Principal Secretary (Environment & Forest), 6th Floor, Delhi Secretariat, I.P. Estate, Delhi - 02.
14. Pr. Secretary, Finance Department, GNCTD, 4th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
15. Pr. Secretary Cum Development Commissioner, Development Department, Govt. of NCT of Delhi, 5/9, Under Hill Road, Delhi-11005.
16. Pr. Secretary (PWD), MSO Building (PWD Headquarters), ITO, I.P. Estate, Delhi 110002
17. Pr. Secretary, Irrigation & Flood Control Deptt. GNCTD, L.M. Bundh, Shastri Nagar, Delhi-31.

Contd..... 2

18. Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr.S.P.M Civic Center, JLN Marg, Delhi-02.
19. Secretary, Urban Development Department, GNCTD, 9th Level, Delhi Secretariat Delhi -02.
20. Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005.
21. Chief Executive Officer, Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi - 110002.
22. Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi - 110001
23. Principal Chief Conservator of Forest, Forest Department, GNCTD, Vikas Bhawan, IP Estate, Delhi 110002.
24. Member Secretary, Wetland Authority of Delhi, 6th Floor, Delhi Secretariat, I.P.Estate, Delhi - 02.
25. District Magistrate (South West District)

Copy to:

1. Pr. Secretary to Hon'ble Lt. Governor, Govt. of NCT of Delhi, Raj Niwas, Delhi -110054
2. Additional Secretary to Chief Minister, GNCTD, 3th Level, Delhi Secretariat, Delhi - 110002.
3. Secretary to Hon'ble Minister (Environment & Forests), 7th Level, Delhi Secretariat Delhi -02.
4. Special Secy (Env.) Cum Member Secy. DPCC
5. Staff Officer to Chief Secretary, GNCTD, 5th Level, Delhi Secretariat, Delhi - 110002.


(D.K Singh)
SEE (WMC-II)

Minutes of the Sixth Meeting of the High Level Committee (HLC) constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA.No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" (Now OA No. 06/2012 "Nizamuddin West Association Vs Uoi") held in the Conference Room of Chief Secy, GNCTD, 5th Level, Delhi Secretariat 10.08.2023 at 04:00PM.

The meeting was attended by the members of HLC, Chief Secretary, and Secretaries/ HODs of various Ministries / Organizations / Departments. List of attendees is at Annexure - "A".

Spl. Secy (Env) cum Member Secretary, DPCC presented before the Committee the status of various projects & action points of the "Action Plan for Rejuvenation of River Yamuna" and order dated 27.01.2023 issued by the Chief Secy, GNCTD and progress made since previous meeting of the HLC on 09.06.2023. It was informed that the NGT Case OA No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" has been disposed off and the matter related to control of pollution in river Yamuna in Delhi is to be dealt in another NGT Case OA No. 06/2012 (Nizamuddin West Association Vs Union of India & Ors). The latest order dated 05.07.2023 of Hon'ble NGT in the said matter was also informed to the HLC.

After deliberations and detailed discussions on the various issues including following main eight action points of the "Action Plan for Rejuvenation of River Yamuna" decisions were taken and given as follows:

1. 100 % Treatment of sewage
2. Trapping of all drains
3. Sewerage network in unauthorised colonies and JJ Clusters
4. Industrial effluent management by CETPs
5. Faecal sludge (septage) management
6. Regulation of floodplain
7. Utilization of treated wastewater
8. Other Issues like deployment of Territorial Army, development of E-pragati Dashboard for monitoring of the progress, IEC action plan, Najafgarh Jheel (Environmental Management Plan) etc.

Overview of projects completed under Action Plan against the targets having timelines of 31st August, 2023 is as follows:

1. Out of 76 sub-drains, 47 sub drains out falling into Najafgarh Drain (21) and Supplementary Drain (26) have been trapped against the target of 51.
2. Out of 573 unauthorized colonies, where laying of sewerage Network work is under progress, in 229 unauthorized colonies work has been completed against the target of 271.
3. Out of 200 km, 59.176 km desilting of trunk/peripheral sewer has been completed against the target of 94.93 km.
4. Out of 529.5 km, desilting of Sewer lines below 1000 mm, 94.4 km has been completed.
5. Out of 81 JJ clusters 20 JJ clusters have been connected to sewer network against the target of 16 JJ Clusters by June, 2023.
6. Projects of Pappan kalan (20 MGD), Nilothi (20 MGD) and Najafgarh (5 MGD) lakes for utilization of treated wastewater from STPs have been completed and commissioned.

Lagging Action points behind the timelines are as follows:

1. Construction of New 124 MGD STP at Okhla (Timeline was June, 2023 & Revised Timeline is December, 2023)
2. Rehabilitation of 25 MGD Kondli Phase II STP and 40 MGD Rithala Phase I STP (Timeline was June, 2023 & Revised Timeline is Sept, 2023)
3. Up gradation of 40 MGD Rithala Phase-II STP (Timeline was March, 2023 & Revised Timeline is August, 2023)
4. Allotment of Land to DJB by DDA (8 Parcels) and Revenue Department (4 Parcels) for the Decentralized Sewage Treatment Plant (DSTPs).
5. Desilting of Trunk / Peripheral sewer (59.176 km has been completed against the target of 94.93 km by June, 2023).
6. Providing Sewerage Network in Unauthorised Colonies.
7. Connection of Drains/ Drainage system of JJ Clusters with sewerage network.
8. Performance Audit by DJB of 11 trapped major drains and sub-drains through an independent agency(Timeline--February,2023, work awarded to WAPCOS however put on hold due to monsoon)
9. Project at Smriti Van [10 MGD, Timeline – March, 2023 & Revised Timeline – October, 2023] and NTPC Eco Park [5 MGD, Timeline – July, 2023 & Revised Timeline – December, 2023]for Utilization of Treated STP water.
10. Restoration & Rejuvenation of Flood Plains at Qudsia Ghat, Amrut Biodiversity Park (Part A& B) & Asita East (Part B), Yamuna Vanasthali and Kalindi Aviral (Part B) and removal of encroachment.

1. 100 Percent Treatment of Sewage

1.1. Sewage Management in Delhi:Present scenario:

- Estimated Sewage Generation:**792 MGD** (80 % of 990 MGD Water Supply)
- Installed Treatment Capacity of : **632 MGD** (79.8% of Estimated Sewage Generation)operational STPs
- Capacity Utilization of existing STP:**547 MGD** (86.5 % of installed capacity)
- Gap in Capacity :**160 MGD** (20.2%)
- Gap in Treatment : **245 MGD** (30.9%)

Member Drainage, DJB informed that due to upgradation works, STPs are partially closed and thus Capacity Utilization of existing STP is 547 MGD only.

1.2. Focus Areas for Enhancing Sewage Treatment Capacity (332.5 MGD)

- Construction of new STPs at Okhla, Delhi Gate and Sonia Vihar (3): 47 MGD.
- Construction of 40 new DSTPs: 92 MGD.
- Rehabilitation of existing STPs (3): 70 MGD.
- Up-gradation and increasing capacity of existing STPs (18) : 123.5 MGD

1.3. Future Scenario:

(After construction of New STPs/ DSTPs, Rehabilitation/ Up-gradation of Existing STPs & other projects of DJB)

- Total Treatment Capacity by **Sept., 2023**: **697 MGD** (88 % of Estimated Sewage Generation)
- Total Treatment Capacity by **Dec., 2023**: **814 MGD** (103 % of Estimated Sewage Generation)
- Total Treatment Capacity by **June,2024**: **964.5 MGD** (122% of Estimated Sewage Generation)

1.4 Water Quality Monitoring Results

The Committee took notice of the water quality of Najafgarh Drain & River Yamuna and observed that BOD, COD and Faecal Coliform in Najafgarh Drain, ISBT (After meeting Najafgarh Drain) and Asgarpur (D/s of Okhla Barrage after confluence of Shahdara & Tuglakabad Drains) has improved significantly in the months of January, 2023 to July, 2023 in comparison to corresponding months of January, 2022 to July, 2022 as given in following table.

Water Quality of Najafgarh Drain and River Yamuna at ISBT & Asgarpur (D/s of Okhla Barrage (BOD in mg/l))

Location	Jan, 2022	Jan, 2023	Feb, 2022	Feb, 2023	March, 2022	March, 2023	April, 2022	April, 2023	May, 2022	May, 2023	June, 2022	June, 2023	July, 2022	July, 2023
Najafgarh Drain (Before Outfall into Yamuna)	80	53	85	55	75	58	80	60	76	48	70	50	73	46
ISBT (After meeting Najafgarh Drain)	42	38	45	40	48	44	50	48	55	38	68	42	66	38
Asgarpur (D/s of Okhla Barrage after confluence of Shahdara & Tuglakabad Drains)	60	56	65	52	70	54	75	58	80	48	75	58	76	40

Water Quality of Najafgarh Drain and River Yamuna at ISBT & Asgarpur (D/s of Okhla Barrage (COD in mg/l))

Location	Jan, 2022	Jan, 2023	Feb, 2022	Feb, 2023	Mar, 2022	Mar, 2023	April, 2022	April, 2023	May, 2022	May, 2023	June, 2022	June, 2023	July, 2022	July, 2023
Najafgarh Drain (Before Outfall into Yamuna)	304	272	320	288	336	293	352	272	320	224	346	213	373	192
ISBT (After meeting Najafgarh Drain)	208	208	224	272	240	272	256	256	272	240	88	224	304	208
Asgarpur (D/s of Okhla Barrage after confluence of Shahdara & Tuglakabad Drains)	192	186	224	176	232	181	240	192	256	186	266	181	240	152

Water Quality of River Yamuna at ISBT & Asgarpur (D/s of Okhla Barrage) [Faecal Coliform in Lakh MPN/100ml]

Location	Jan, 2022	Jan, 2023	Feb, 2022	Feb, 2023	Mar, 2022	Mar, 2023	April, 2022	April, 2023	May, 2022	May, 2023	June, 2022	June, 2023	July, 2022	July, 2023
ISBT (After meeting Najafgarh Drain)	2.1	1	107	0.1	3.1	0.2	2.6	0.25	2.7	0.2	2.5	0.22	1.7	0.17
Asgarpur (D/s of Okhla Barrage after confluence of Shahdara & Tuglakabad Drains)	8.4	2	7.9	2.5	8.4	4.3	6.1	4.7	8.1	4	8.3	4.30	8.1	3.20

Member Secretary, DPCC informed that though there is improvement in the water quality of river Yamuna however it is far from desirable water quality i.e. Dissolved Oxygen ≥ 5 mg / l, BOD ≤ 03 mg / l, and Faecal Coliform ≤ 2500 MPN / 100ml. Director NMCG observed that water quality of Najafgarh Drain has improved however for further improving water quality of river Yamuna on going projects of STPs of DJB needs to be expedited. Higher values of Faecal Coliform in River Yamuna is due to discharge of untreated sewage.

1.5 Monitoring of STPs

Member Secretary, DPCC informed that there are 35 STPs of Delhi Jal Board operating in Delhi out of which 33 are complying w.r.t design Parameters of BOD: TSS (30:50 / 20:30 / 15:20 / 10:15 mg/l). 13 out of 35 are meeting the prescribed standards of BOD:TSS (10:10 mg/l).

1.6 Progress in Construction of 03 New STPs [Okhla, Sonia Vihar & Delhi Gate]

Committee was informed about the progress made in construction of 03 new STPs i.e., Okhla, Sonia Vihar & Delhi Gate. The progress between 6th June, 2023 to 03th August, 2023 is as given below:

- (i) Okhla (124 MGD Capacity, Capacity Addition- 30 MGD): Total Progress-91.8% (2.8% in above period)
 (ii) Sonia Vihar (07 MGD Capacity) : Total Progress- 62.74% (11.94% in above period)
 (iii) Delhi Gate STP (10 MGD) : Land to be provided to DJB by MoHUA / DDA

Member Drainage, DJB informed that MoHUA vide letter dated 20.07.2023 has requested DJB to remove unauthorized structure from the proposed land/plan.

Member Drainage, DJB informed that there is issue of release of funds [Additional cost of about Rs. 300 Crores due to difference in cost estimated in 2017 (about Rs. 665 Crores) and awarded in 2019 (about Rs. 998 Crores)] from NMCG for Okhla STP. Due to non-availability of funds there is delay in payment / completion of the project. It was informed that DJB is pursuing the matter with NMCG for providing additional required funds.

Director, NMCG informed that said amount asked by DJB was in excess of the sanctioned amount by NMCG for the Okhla STP for which prior approval was required however not taken by DJB. It was further informed that NMCG can give additional amount upto 50 Crores only for the Okhla STP and DJB is required to arrange remaining funds.

Pr. Secretary (Finance), GNCTD suggested that projects which are completed 80 % or more should be taken up on priority for funding by Delhi Govt and DJB to take up the issue with Finance Department of Govt. of NCT of Delhi.

Pr. Secretary (Environment) told that work should not have halted due to payment issues and DJB should look into the matter.

Chief Secretary directed DJB that projects should not be slowed down due to payment issues and DJB to take up the matter with Finance Department, GNCTD and NMCG for arranging the required funds to complete the 124 MGD Okhla STP at the earliest.

Regarding land for 10 MGD Delhi Gate STP, DJB shall take up the matter with DM (Central) for removal of structure / encroachment and try to find a feasible solution.

1.7 Land Allotment Issues for DSTPs/ SPS

In respect of 40 DSTPs there were land allotment issues in case of 29 DSTPs / SPS. Land allotment issues resolved in respect of 17 cases and now only in 12 cases land is to be allotted by DDA (8 Parcel of land) & Revenue Department (4 Parcel of land).

In respect of 05 DSTPs [Rangpuri, Chattarpur Extn, Maidan Garhi (Rajpur Khurd), Site adjoining to Maharishi Balmiki Hospital and Vijay Colony near Bawana Chowk] land is to be handed over by DDA to DJB. Representative of DDA informed that the matter is under process and status will be provided soon.

In respect of 02 DSTPs [Salahpur Khera, Shahbad Mohammadpur], DJB is to develop water body along with construction of DSTPs. Representative of DDA informed that the matter is under process. Land at Mohamad Pur Majri has not been handed over by DDA to DJB since encroachment is yet to be removed from the site. It was also informed that there is some stay granted by court against the removal of encroachment.

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In case of 2 DSTPs (Tajpur Khurd & TikriKalan) land identified belongs to Private Parties and they have gone to Hon'ble High Court against land acquisition. District Magistrate (South West) informed that the matter is being pursued and now next date of hearing before the High Court is 28th August, 2023. MD, DSIIDC informed that DSIIDC has land in Tikri Kalan area which can be provided to DJB for DSTP.

Regarding proposed DSTP at Naya Bans of 20 MLD capacity, it was informed by representatives of DJB that it is important DSTP for the area however out of 13,000 Sqm required land, only 1900 Sqm land has been allotted by Revenue Department. Director NMCG informed that they are going for a Pilot Project of 10 MLD Capacity with a new technology requiring very less land (50 sqm / MLD which is 1/8th of required land of 400 sqm / MLD in present proposed treatment system by DJB)

Following directions were given by the Chief Secretary :

- (i) DDA to resolve the land allotment / handing over issues by holding a meeting with concerned officers of Delhi Jal Board urgently and provide status in this regard to HLC.
- (ii) DJB to pursue the Land Allotment / Handing over issues with DDA & Revenue Department and also look for alternative land where ever possible including land available with DSIIDC in TikriKalan area.
- (iii) DJB to request DG NMCG for doing the proposed pilot project at Nayabans (with 20 MLD capacity) instead of some other site selected by NMCG.
- (iv) DM (South West) to pursue the matter before the High Court for early disposal of the cases and allotment of the land for DSTPs.

1.8 Progress in Rehabilitation of Existing 3 STPs [Kondli Phase-II, Rithala Phase- I & Yamuna Vihar Phase-II]

Committee was informed about the progress in respect of rehabilitation of existing 3 STPs[Kondli Phase-II (25 MGD), Rithala Phase-I (40 MGD) and Yamuna Vihar Phase-II (from 10-15 MGD) between 06th June, 2023 to 03rd August, 2023 as given below :

- (i) Kondli Phase-II (25 MGD) : Total Progress – 94.84% (1.34 % in above period)
[Timeline–June, 2023, Revised Timeline–Sept, 2023]
- (ii) Rithala Phase-I (40 MGD) : Total Progress – 90.32 % (1.22 % in above period)
[Timeline–June, 2023, Revised Timeline–Sept, 2023]
- (iii) Yamuna Vihar Phase-II (from 10 to 15 MGD) : Total Progress – 70% (18 % in above period)
[Timeline– Sept, 2023]

Member Drainage, DJB informed that Kondli Phase-II (25 MGD) is now 95% complete and complying the prescribed standards of BOD: TSS (10:10 mg/l). In Rithala Phase-I 30 MGD is being treated. It was also informed that DJB will meet the revised timelines of Sept, 2023 in respect of above 3 STPs.

Chief Secretary, directed DJB to adhere to the revised timelines of Sept, 2023 for completion of the Rehabilitation of above mentioned 3 STPs and take up/ pursue the matter with Finance Department, GNCTD regarding funding issues at the earliest.

1.9 Progress of up-gradation of existing 18 STPs

Progress in respect of up-gradation of existing 18 STPs was briefed to the Committee. It was informed that in Rithala Phase-II (40 MGD) 08 % progress was made between 06th June, 2023 to 03rd August, 2023 (cumulative progress 93 % against the timeline of March, 2023). Member Drainage, DJB informed that treatment of 20 MGD has already started in case of Rithala Phase-I STP and meeting BOD/TSS:10 mg/l /12 mg/l. Some civil work (Disc Filter etc) is going on at the site and project will be completed within next week.

In Kondli Phase-IV (45 MGD) 4.04 % progress was made between 06th June, 2023 to 03rd August, 2023(cumulative progress 50.5%) and timelines for completion is October, 2023.

In case of 9 projects, work is in progress with 18-19% work completed and the timeline for completion of these projects is December, 2023. Four cases have been put on hold due to scarcity of funds. In these 04 cases timeline is January, 2024. In 02 cases, files are under process for financial concurrence and in one case file is under process for administrative approval of estimate.

Chief Secretary, directed DJB to expedite the tendering & award of work and NHAI model may be adopted. DJB shall adhere to the timelines for completion of up-gradation of existing 18 STPs.

1.10 Progress of De-silting of Trunk / Peripheral Sewer Lines (Approx. 200 km)

The progress of de-silting of Trunk/ Peripheral sewer lines (approximate 200 km) was briefed to the Committee. Out of 200 km, 59.176 km sewer line has been de-silted against the target of 94.93 km by June, 2023. Member Drainage, DJB informed that desilting work of Trunk / Peripheral Sewer Lines delayed due to rains and will be completed by December, 2023. It was also informed that desilting work of sewer line below 1000 mm dia (Approx. 529.5 Km) has also been taken up by DJB and 94.4 Km of sewer line has been de-silted.

Pr. Secy (Finance), GNCTD suggested that DJB should look into the practice / model adopted by other states e.g West Bengal for regular De-silting of Sewer Lines.

Chief Secretary directed DJB to expedite the work of De-silting of Trunk / Peripheral Sewer Lines & sewer line below 1000 mm diameter and consider the good practices / models adopted by West Bengal / other states for regular De-silting of Sewer Lines.

1.11 Interconnections between storm water drains and sewerage system (both way)

There are no of locations where there is Interconnections between storm water drains and sewerage system (both way) and as decided in the previous meeting this issue has been taken up as a new action point of "sewerage system and storm water drainage faulty interconnections".

Representative of MCD informed that MCD has carried out survey of 309 drains and has taken necessary action for plugging / closing such points of storm water drains joining / connected with the Sewerage System of DJB. MCD has already disconnected 183 No. of drains and in case of 13 drains action plan has been prepared. It was informed that 52 drains pertain to PWD/ IFCD/ DSIIDC, 5 drains are not traceable and in case of 56 drains it is not feasible to disconnect/ plug these drains since. There are some unauthorized colonies (Taimoor Nagar, Kotla etc) / JJ Clusters where there is no other option available except connecting Open / Storm Water Drains with the Sewerage System of DJB. In case of one drain near Govind puri, the initial estimated expenditure is about Rs.30 Crores since there is no sewer line in nearby areas.

IFCD & DSIIDC have informed that there is no such drain pertains to them which is connected and discharging waste water into the sewerage system of DJB. Reply / Action Taken Report of PWD is awaited.

Following directions were given by the Chief Secretary :

- (i) MCD to prepare similar scheme / action plan for balance drains in Delhi and take up the issue of funding for drain near Govindpuri with the Urban Development Department, GNCTD.
- (ii) Urban Development Department, GNCTD to look into the matter regarding funding etc. for providing system for storm water in unauthorized colonies / JJ Clusters.
- (iii) DJB to submit list of points / storm water drains still joining/ connected with the Sewerage System of DJB within a week.

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- (iv) Drain Owning Agencies to take urgent necessary action for plugging / closing the points of discharge through their stormwater drains into the sewerage system of DJB and submit report along with list of such Points/ Drains to the HLC along with timelines within 10 days.
- (v) All Drain Owning Agencies shall survey and submit a list of points where sewage from DJB's sewerage system is entering the storm water drains within 10 days to HLC

1.12 Prevention of Dumping of Waste from the Bridges across River Yamuna

Member Secretary, DPCC informed that an Action Point has already been added regarding prevention of dumping of waste from the 09 bridges across river Yamuna. It was informed that action taken report is still awaited from Bridge Maintaining Agencies particularly PWD regarding repair of damaged / missing wire meshes over their bridges on river Yamuna.

Following directions were given by the Chief Secretary :

- (i) All the Bridge Maintaining Agencies (PWD / CPWD, NHAI, Northern Railway, etc) shall comply the decisions taken and mentioned in the Minutes of 5th meeting of HLC held on 09.06.2023 and submit their action taken report to the convener of HLC within 10 days.
- (ii) PWD & other Bridge Maintaining Agencies to take urgent necessary action for repair of damaged / missing wire meshes over their bridges on river Yamuna and submit their action taken report to the convener of HLC within 10 days.
- (iii) Revenue Department, GNCTD shall depute 04 Civil Defense Volunteers on each of the Bridges across River Yamuna in Delhi to check and prevent the illegal dumping of Pooja material etc into River Yamuna.

2. Trapping of Drains

Progress in respect of trapping of 3 major drains were discussed and it was informed that in Barapulla and Maharani Bagh drain, 46 % cumulative progress has been made and the revised timeline for completion of the work is December, 2023 (Timeline in the Action Plan was Sept, 2023). In case of Mori gate drain cumulative progress is 24 % and revised timeline for completion of the work is November, 2023 (Timeline in the Action Plan was Sept, 2023).

Member Drainage DJB informed that they require permission / stretch of land at / near Kudsia Ghat from DDA for laying their Rising Main (1000 mm Diameter & 800 meter length) to carry the waste water to Coronation Pillar STP. However representative of DDA informed that project of DDA " Vasudev Ghat " at Kudsia Ghat / Near ISBT Bridge has already been developed & expected to be inaugurated soon and therefore permission to make any cutting / digging in the said developed area can not be granted by DDA to DJB.

Regarding Trapping of partially trapped Sen Nursing Home Drain, it was informed that there is still some marginal flow/ overflow which is due to discharge of sub soil water from the on going construction activity by CPWD around the WHO complex. Complete trapping of the drain is possible after stopping discharge from the construction activity of CPWD.

W.r.t earlier decision taken by HLC in its 5th meeting on 09.06.2023, MCD has informed that work at WHO Complex is still in-progress & underground water is pumped into drains. During the recent floods in Yamuna river w.e.f. 12th & 13th July, 2023, it was fully surcharged as one of its gates operated by IFCD got damaged causing flooding in the area upto ITO/IP Estate. Removal of floating material/ Plastic waste done regularly to clear drain.

Progress of trapping of 76 sub-drains of Najafgarh Drain, Supplementary Drain and Shahdara Drain Outfall was briefed to the Committee. Out of 76 sub-drains, 21 sub drains out falling into Najafgarh Drain and 26 sub drains out falling into Supplementary Drain have been trapped by end of July, 2023. DJB informed that there is delay in trapping of 2 Sub Drains of Shahdara Outfall Drain due to difficult site conditions and nature of work.

Regarding Performance Audit of already trapped 11 major drains and all sub-drains by M/s WAPCOS, it was informed that work has been put on hold due to monsoon (Timeline was February, 2023).

Chief Secretary directed DJB to expedite the work of trapping of Sub Drains & Performance Audit of already trapped drains and explore the possibility of Trenchless Technology for laying of Rising Main near the Kudsia Ghat in consultation with DDA.

3. Sewerage Network in 1799 Unauthorised Colonies & Connection of 639 JJ Clusters with the Sewerage System of DJB

3.1 Sewerage Network in 1799 Unauthorised Colonies

The Progress made in extending sewerage network to 1799 unauthorised colonies was apprised to the Committee. The sewer line has been laid and notified in 747 unauthorised colonies, while work of sewer network is in progress in 573 unauthorised colonies out of which sewer network has been laid in 229 unauthorised colonies against the target of 271 unauthorised colonies by August, 2023. It was informed that sewer connections have been provided in 654 unauthorised colonies and in balance 93 unauthorised colonies sewer connections will be provided by October, 2023.

In 318 unauthorised colonies, sewer network & DSTPs are to be laid. In 161 unauthorised colonies, NOC is awaited being forest area or the O Zone or ASI land. Pr. Secretary (Env & Forest) informed that a meeting was taken by him in this regard on 05.07.2023. Out of 161 unauthorised colonies where NOC is awaited, 114 pertains to Forest Department however Alignment of these unauthorised colonies and other details are yet to be provided by DJB to Forest Department. DJB has taken up design of sewerage network schemes in 78 unauthorised colonies on forest land. Majority of the unauthorised colonies on Forest Land fall in Sangam Vihar, Chattarpur, Mehrauli areas.

Pr. Secretary (Env & Forest) informed that DJB has submitted Plans in respect of 78 Unauthorised Colonies however in 36 cases required details/documents not provided & Files not received in 11 cases. Where ever possible, Forest Department will give permission / NOC with certain conditions for laying the sewerage network / DSTPs however such permission will not link with regularisation of unauthorised colonies.

In the said meeting on 05.07.2023, representative of ASI informed that ASI has already given permission to DJB in respect of unauthorised colony (The Haven Athene Hospitality Services Pvt. Ltd), Mehrauli. ASI can not grant permission / NOC for laying of sewerage network in unauthorised colony [Sant Mohalla (Chhuria Mohalla)] in Tuglakabad Area since the matter regarding unauthorised encroachment is pending before the High Court of Delhi. Three unauthorised colonies at Shanti Kunj (VasantKunj), Ashola Extension and Asola Extension Part – I marked to ASI, do not fall under their jurisdiction.

In the said meeting representatives of DDA informed that one unauthorised colony at New Aruna Nagar Colony (Majnu ka Tila) has been removed by DDA and in respect of remaining 03 unauthorised colonies at Bahagat Singh Park, Extn. Siraspur Village, Garhi Mandu Village and Old Village Ushman Pur (3rd Pushta Road) they will check and provide their clarification / comments to DJB soon. However comments / clarification is awaited from DDA.

It has been informed by DJB that after exercise by DJB in consultation with GSDL, now there are only 04 Unauthorised Colonies which are not traceable and in case of only 12 Unauthorised Colonies (including Anand Parbat Area) providing sewerage system is not feasible.

Chief Secretary directed DJB to expedite the work of providing sewerage system in unauthorised colonies and other concerned Departments (Forest, DDA & Urban Development etc.) to issue NOC/ grant permission at the earliest. DJB to find out No of people living in Unauthorised Colonies in which providing sewerage system is not feasible so as to provide some other alternative solutions.

3.2 Connection of 639 JJ Clusters with the Sewerage System of DJB

There are 639 JJ Clusters out of which 558 were already connected with the sewerage system of DJB when action plan of HLC was prepared in January, 2023. In case of remaining 81 JJ Clusters, connection with the sewerage system of DJB has been completed in case of 20 JJ Clusters, work is under progress in 2 JJ Clusters and in one case estimate for DSTP has been prepared and under process for approval. In respect of the rest of the 58 JJ Clusters DJB has proposed various measures to be taken for treatment of waste water generated from these JJ Clusters as briefed below :

S. No.	Measures Proposed by DJB / Status	No. of JJ Clusters
1	Drains to be trapped in sewer line (work in progress)	07
2	Drains will be trapped after commission of proposed sewer network in nearby Unauthorised Colonies	18
3	Drains which can be trapped in to sewerage network by installing lift station as per NMCG	02
4	Feasible sites approved by NMCG for which demand has been raised for funds from NMCG	15
5	Trapped in STP through major storm water drain/trapping work are in progress	08
6	Not feasible due to space constraints and multiple outfall etc.	06
7	JJ Cluster does not exist as per NMCG report	01
8	Site does not exist	01
	Total	58

Director NMCG informed that though DJB has requested NMCG for providing funds in respect of projects mentioned in above table however Final DPR is yet to be submitted by DJB to NMCG. Member Drainage, DJB informed that the proposed DSTPs for which NMCG will be funding are very costly [About Rs. 66 Crores for 0.25 MGD, Rs. 23 Crores Capital Cost (to be funded by NMCG) + Rs 43 Crores O & M Cost for certain period (to be borne by DJB)].

Representative of MCD informed that they have also installed DSTPs in some of their parks for the treatment of waste water in nearby drains for utilisation in the treated water in their parks.

Chief Secretary directed DJB to expedite the work of connection of remaining JJ Clusters with the Sewerage System of DJB and other measures as mentioned in above table and submit Final DPR to NMCG at the earliest. DJB will share the locations of JJ Clusters in which it is facing difficulty with MCD for resolving the issue.

4. Industrial Effluent Management

Member Secretary, DPCC informed that out of 13 CETPs, one CETP (Lawrence Road Industrial Area CETP) was not meeting the Prescribed Standards of BOD (36 mg/l against the prescribed standard of 30 mg/l) in June, 2023. DPCC has already issued Show Cause Notice on 27.07.2023 to the concerned CETP Society for imposition of Environmental Compensation of Rupees Five Lakh for not meeting the prescribed standard in the month of June, 2023 and also directed the CETP Society for taking rectification measures.

MD, DSIIDC informed that concerned CETP Society is taking rectification measures to improve the performance of Lawrence Road Industrial Area CETP & work is expected to be completed by Sept, 2023.

Regarding upgradation of CETPs, it was informed that as decided, 11 CETPs being operated & maintained by the CETP Societies will be handed over to DJB for their upgradation and operation & maintenance of these CETPs. Rest of the two CETPs at Narela & Bawanawill continue to be operated & maintained by DSIIDC and upgradation of these CETPs will be carried out by DSIIDC by December, 2023 as mentioned in the Action Plan.

CEO, DJB informed that he will look into the matter and take necessary action.

Action taken against Dyeing Industries / Units in Non-Conforming Areas of Delhi:

Member Secretary, DPCC informed regarding constitution of Joint Teams consisting of MCD, DPCC, Revenue Dept., Power Companies, DJB and following action taken against Dyeing Industries / Units in Non-Conforming Areas of Delhi in the period of 28.04.2023 to 06.08.2023 :

- Total No. of Dyeing Industries found during inspection : 203
- Notice issued : 27
- Close down / Sealed / Disconnection of electricity : 98

Chairman, DPCC issued directions on 22.06.2023 to Local Bodies, DDA, DJB & Discoms (BSES/ NDPL) for closure / sealing & disconnection of Electricity and Water Supply of all Dyeing units and Jeans /Denim washing units operating outside the Approved Industrial Areas / Industrial Estates /Redevelopment Areas or operating without mandatory consent of DPCC.

Chief Secretary directed DJB to take urgent necessary action for taking over of 11 CETPs from the CETP Societies in consultation with DSIIDC and Joint Teams to expedite the action against illegal Dyeing Industries / Units in Delhi.

5. Faecal Sludge (Septage) Management

It was informed that with respect to "Delhi Water Board Septage Management Regulations, 2018" for collection, transportation and disposal of waste of septic tanks (Septage), District Magistrates are taking meetings and action against the defaulters. The cumulative action taken by DMs since said notification dated 12.11.2018 was briefed in the presentation.

Regarding amendments in the existing "Delhi Water Board Septage Management Regulations, 2018" it was informed that DJB has approved the Recommendations of the Committee constituted vide order dated 27.01.2023 of Chief Secretary, in its Board meeting held on 04.05.2023. Urban Development Department, GNCTD is to take necessary action for amendments in the above mentioned Regulations.

Member Drainage, DJB informed that they have prepared a scheme for providing incentive to the authorized licensed vehicle owners/drivers for disposal of septage to the designated SPSs/STPs of Delhi Jai Board and the same is under process for the approval of the competent authority. As decided in the 5th meeting of HLC held on 09.06.2023, now Rs. 500/- per trip has been proposed as incentive to the driver of the Tanker / Vehicle carrying septage instead of Rs. 200/- per trip proposed earlier.

Chief Secretary directed DJB to expedite the matter of giving incentive to the driver of the Tanker / Vehicle carrying septage and pursue Urban Development Department, GNCTD for amendments in the existing "Delhi Water Board Septage Management Regulations, 2018".

6. Restoration & Rejuvenation of Flood Plains and Removal of Encroachments Projects of DDA

Status and progress of 10 projects of DDA for restoration & rejuvenation of flood plains of river Yamuna and removal of encroachment was briefed to the Committee. Director (Landscape), DDA informed that projects of DDA and plantation on the Yamuna Flood Plain have been affected due to recent rains / flooding and there is delay in completion of some of the projects. DDA has provided revised timelines for their ongoing / incomplete projects. Pr. Commissioner, DDA informed that DDA has launched a demolition drive to remove the encroachment from the Yamuna Flood Plain.

Chief Secretary directed DDA to expedite their projects and remove the encroachment on the Yamuna Flood Plain at the earliest. DDA to secure Yamuna Flood Plain area from encroachment by providing Fencing, PTZ Night Vision Cameras & Centralised Control Room. In this regard, DDA may consult for design of Kerala Office, CPWD for Border protection & protection system provided at Garhi Mandu.

7. Utilization of Treated Waste Water

It was informed that 90 MGD out of 547 MGD of treated STP water is being used mainly for horticulture; 267 MGD is the mandatory return flow in river Yamuna. 70 MGD Treated STP water at Coronation Pillar is to be treated for which timeline is March, 2024.

DJB has proposed projects for utilization of 120 MGD Treated STP water for development/ rejuvenation of various lakes. Projects of Lakes at Pappan kalan (20 MGD), Nilothi (20 MGD) and Najafgarh (5 MGD) have been completed and commissioned. Progress in respect of other projects is as follows:

- Smiriti Van/Lake (10 MGD) : 85 % (Timeline–March,2023, Revised Timeline–October,2023)
- NTPC Eco Park (5 MGD) : 25% (Timeline–July, 2023, Revised Timeline– December,2023)
- Rohini Lake No.1 (15 MGD) : 94 % (Timeline–August,2023, Revised Timeline–December,2023)
- Sanjay Lake Kondli STP (10 MGD) : 80 % (Timeline–Sept, 2023, Revised Timeline–December 2023)

In case of another two projects at Okhla for use of 20 MGD treated STP water Tender has been received and under process (Timeline is December, 2023) and in case of Rohini Lake No. 2, for use of 15 MGD treated STP water work has started and time line is December, 2023.

Pr. Commissioner, DDA informed that DDA has 83 parks which have no source of water except Bore wells. DDA vide letter dated 13.08.2020 has already sent list of 83 Parks along with Geo Coordinates to DJB with request to lay pipe lines to carry treated water from the STPs of DJB to these 83 parks. He requested DJB to take necessary action for providing treated STP water in these parks.

Addl. Commissioner, MCD informed that treated STP water can be used in the parks of MCD for which pipelines are required to be laid for carrying the treated STP water to their parks. Treated water from Keshopur STP can be used in 113 parks of MCD.

Chief Secretary directed DJB to discuss the issue of utilization of treated water from STPs of DJB with him in a separate meeting along with proposed action plan, maximize the use of treated STP water in various purposes including Artificial Lakes / Water Bodies, Horticulture, Parks, Golf Courses, Party Lawns etc. and explore the possibility of mandatory use in big construction projects /activities in Delhi after further / tertiary treatment and take up the matter with Urban Development Department, GNCTD in this regard.

Chief Secretary directed DPCC to obtain the list of 83 Parks from DDA and get these parks mapped on Delhi Map through GSDL.

8. Solar Power Generation Along Najafgarh Drain

It was informed that in the previous meeting of HLC, IF&CD was directed to explore the solar power generation along the Najafgarh Drain by providing pillars on its Banks to install Solar Panels. Chief Secretary had suggested that Power Department Solar Corporation of India can be involved for exploring the suitable options / funding for Solar Power Generation

In this regard IFCD had informed that the matter was perused with SECI and as per their advise DTL was consulted which has opined that PPA (Power Purchase Agreement) is feasible. Accordingly, matter is being perused with DTL (Power Department) for confirmation, so that same may be forwarded to SECI for further action on the issue. As per assessment, about 30 MW power can be generated by installing solar panels along Najafgarh Drain. IFCD has further informed following :

- Survey of Najafgarh Drain from Dhansa to Ambrhai done by SECI and I&FC on 01.08.2023.
- Site from Dhansa to Ghumman here in length of 6 Km is under consideration for Installation of solar panel on right bank of Najafgarh Drain.
- Detailed feasibility and potential is yet to be submitted by SECI.

The meeting ended with a vote of thanks to the Chair.

ATTENDANCE SHEET

(47)

Subject: 6th Meeting of the High Level Committee (HLC) constituent by Hon'ble NGT in O.A No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" (now OA 06/2012 in the matter of "Nizammudin West Vs. UoI") to monitor Progress w.r.t Action Points of Yamuna Action Plan & Discuss Various Issues related Control of Pollution & Rejuvenation of River Yamuna

Venue: Conference Room of Chief Secy, GNCTD, 5th Level, Delhi Secretariat.

Date: 10.08.2023

Time: 04:00 PM

S.No	Name of Officer	Designation and Organization	Email	Mobile No.	Signature
1	Chief Secy	GNCTD	-	-	In Chair
2	Sansu Mittal	Add. Commr, MCD		9910182340	Sansu
3	ABHINAV KUMAR	DCF West DOFW		8974131911	Abhinav Kumar
4	Rajeev Joshi	Pr. Commissioner DDA			Rajeev Joshi
5	MANEESH RASTOGI	CG/MCD		9717788014	Maneesh
6	Dr. Pravin Kumar	Director/ NMCG		989122554	Dr. Pravin Kumar
7	Ved Prakash Mishra	MOEP		9013800643	Ved Prakash Mishra
8.	P.K. Mishra	CPCB		9695206868	P.K. Mishra
9.	V.K. Chaurasia	MOTVA		9818225985	V.K. Chaurasia
10.	Vishal Gandhi	CPCB	vishal.gandhi. cpcb@gmail.com	9891254420	Vishal Gandhi
11.	Vikram Singh	Pr. CE (Dr) Pij I DTB	cadraingel1 e@gmail.com	9650290929	Vikram Singh

ATTENDANCE SHEET

(49)

Subject: 6th Meeting of the High Level Committee (HLC) constituent by Hon'ble NGT in O.A No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" (now OA 06/2012 in the matter of "Nizammudin West Vs. UoI") to monitor Progress w.r.t Action Points of Yamuna Action Plan & Discuss Various Issues related Control of Pollution & Rejuvenation of River Yamuna

Venue: Conference Room of Chief Secy, GNCTD, 5th Level, Delhi Secretariat.

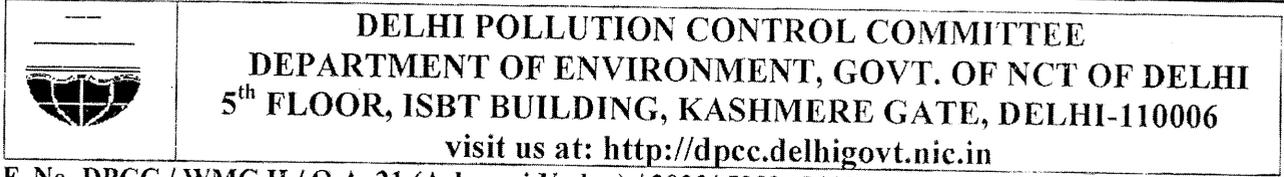
Date: 10.08.2023

Time: 04: 00 PM

S.No	Name of Officer	Designation and Organization	Email	Mobile No.	Signature
16	Chairman, DPCC	Divisional Commissioner			
17	Pr. Secy (PWD), GNCTD	CEO, DJB			
18	Pr. Secy (Finance), GNCTD				
19	Anil Kumar SINGH	Asst. Secy E&F GNCTD	semv@ nic.in	9999233333	
20	CD SINGH	Chief DDFW	-	9868809573	
21	Ajay Kumar	Member (D) DJB		9650291021	
22	Comms Officer	CEO DUSIB		9717940001	
23	Shubir Singh	Secy UD -			
24	Sandeep Mittal	MD, DSIIIC		9650072223	
25	Mukul Kumar	CE I&FC Zone II	ceifed@ nic.in	9958430557	
26	Anil Kumar	CE I&FC - Zone I		9958582927	

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By Email / Speed Post
URGENT/NGT MATTER



F. No. DPCC / WMC II / O.A. 21 (Ashwani Yadav) / 2023/ 5389- 5418

Dated: 16.10.2023

Subject: Minutes of 7th Meeting of the High Level Committee (HLC) held on 10.10.2023.

Please find enclosed herewith Minutes of Seventh Meeting of the High Level Committee (HLC) constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" ((Now being dealt in OA No. 06/2012 "Nizamuddin West Association Vs Union of India & Ors") held on 10.10.2023 at 12:00 Noon in the Conference Room of Chief Secretary, GNCTD Delhi for urgent necessary action as mentioned in the said minutes.

Yours Sincerely


(D.K Singh)

SEE (WMC-II)

Enclosure: As Above

To,

1. Secretary, Ministry of Jal Shakti, Govt. of India, Shram Shakti Bhawan, New Delhi-110001.
2. Secretary, Ministry of Environment & Forest and Climate Change, Govt. of India, Indira Paryvaran Bhawan, Jorbagh Road, New Delhi -110003.
3. Secretary, Ministry of Agriculture, Govt. of India, Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi-01.
4. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, Maulana Azad Road, Delhi-110011
5. Director General (Forest), Ministry of Environment & Forest and Climate Change, Govt India, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi - 110003.
6. Director General, National Mission for Clean Ganga, 1st Floor, Major Dhyan Chand, National Stadium, India Gate, New Delhi, Delhi 110002.
7. Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -32
8. Additional Chief Secretary (Industries), Industries Department, Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-92.
9. Additional Chief Secretary (UD), Urban Development Department. GNCTD, 9th Level, Delhi Secretariat Delhi -02.
10. Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
11. Director General, Central Public Works Department, A-Wing, Room No. 101, Nirman Bhawan, Delhi -11
12. Pr. Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-54.
13. Chairman, Delhi Pollution Control Committee. 5th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
14. Principal Secretary (Environment & Forest), 6th Floor, Delhi Secretariat, I.P. Estate, Delhi - 02.
15. Pr. Secretary, Finance Department, GNCTD, 4th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
16. Pr. Secretary Cum Development Commissioner, Development Department. Govt. of NCT of Delhi, 5/9, Under Hill Road, Delhi-11005.
17. Pr. Secretary (PWD), MSO Building (PWD Headquarters), ITO , I.P. Estate, Delhi - 110002
18. Pr. Secretary, Irrigation & Flood Control Deptt. GNCTD, L.M. Bundh, Shastri Nagar, Delhi-31.

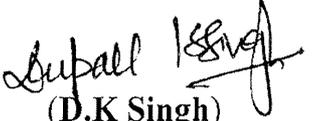
Contd..... 2

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19. Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr.S.P.M Civic Center, JLN Marg, Delhi-02.
20. Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005.
21. Chief Executive Officer, Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, Delhi-02.
22. Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi - 110001
23. Principal Chief Conservator of Forest, Forest Department, GNCTD, Vikas Bhawan, IP Estate, Delhi - 02.
24. Member Secretary, Wetland Authority of Delhi, 6th Floor, Delhi Secretariat, I.P.Estate, Delhi - 02.
25. District Magistrate (South West District)

Copy to:

1. Pr. Secretary to Hon'ble Lt. Governor, Govt. of NCT of Delhi, Raj Niwas, Delhi -110054
2. Additional Secretary to Chief Minister, GNCTD, 3th Level, Delhi Secretariat, Delhi - 110002.
3. Secretary to Hon'ble Minister (Environment & Forests), 7th Level, Delhi Secretariat Delhi -02.
4. Special Secy (Env.) Cum Member Secy, DPCC
5. Staff Officer to Chief Secretary, GNCTD, 5th Level, Delhi Secretariat, Delhi - 110002.


(D.K Singh)
SEE (WMC-II)

Minutes of the Seventh Meeting of the High Level Committee (HLC) constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA.No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" (Now OA No. 06/2012 "Nizamuddin West Association Vs Uol") to Review progress in implementation of Action Plan & Vetting of Status Report to be filed before Hon'ble NGT held in the Conference Room of Chief Secy, GNCTD, 5th Level, Delhi Secretariat 10.10.2023 at 12:00 Noon.

The meeting was attended by the members of HLC, Chief Secretary, and Secretaries/ HODs of various Ministries / Organizations / Departments. List of attendees is at Annexure - "A".

Spl. Secy (Env) cum Member Secretary, DPCC presented before the Committee the status of various projects & action points of the "Action Plan for Rejuvenation of River Yamuna" and order dated 27.01.2023 issued by the Chief Secy, GNCTD and progress made since previous meeting of the HLC on 10.08.2023. It was informed that the Hon'ble NGT Case OA No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" has been disposed off and the matter related to control of pollution in river Yamuna in Delhi is being dealt in another Hon'ble NGT Case OA No. 06/2012 (Nizamuddin West Association Vs Union of India & Ors). It was informed that Status Reports in the aforementioned case were filed before the Hon'ble NGT on 31.01.2023 & 05.07.2023.

The latest order dated 05.07.2023 of Hon'ble NGT in the said matter was also briefed to the HLC and it was informed that further Status Report of Govt. of NCT of Delhi is to be filed before Hon'ble NGT after vetting by the HLC. **Next date of hearing in the said matter is 17.10.2023.**

It was also informed that Hon'ble Supreme Court vide order dated 08.08.2023 in SMW (C) No. 1/2021 "In Re Remediation of Polluted Rivers" has also sought status report from Govt. of NCT of Delhi regarding pollution of Yamuna River.

After deliberations and detailed discussions on the various issues including following main eight action points of the "Action Plan for Rejuvenation of River Yamuna" decisions were taken and given as follows:

1. 100 % Treatment of Sewage
2. Trapping of all Drains
3. Sewerage Network in 1799 Unauthorised Colonies and 639 JJ Clusters
4. Industrial effluent management by 13 CETPs
5. Faecal Sludge (Septage) Management
6. Regulation of Floodplain (By DDA)
7. Utilization of Treated Waste Water
8. Other Issues

Overview of projects completed under Action Plan against the targets (As on 10th October, 2023) is as follows:

1. Out of 76 sub-drains, 47 sub drains out falling into Najafgarh Drain (22), Shahdara Drain (02) and Supplementary Drain (30) have been trapped against the target of 54.
2. Out of 573 unauthorized colonies, where laying of sewerage Network work is under progress, in 241 unauthorized colonies work has been completed against the target of 338.

3. Out of 200 km, 60.516 km desilting of trunk/peripheral sewer has been completed against the target of 94.93 km.
4. Out of 529.5 km, desilting of Sewer lines below 1000 mm, 111.54 km has been completed.
5. 20 JJ clusters have been connected to sewer network against the target of 81 JJ clusters.
6. Projects of Pappankalan (20 MGD), Nilothi (20 MGD) and Najafgarh (5 MGD), Sanjay Lake from Kondli STP (10MGD) for utilization of treated wastewater from STPs have been completed and commissioned.

Lagging Action points behind the timelines are as follows:

1. Construction of New 124 MGD STP at Okhla (Timeline was June, 2023 & Revised Timeline is March, 2024, Liquid Line is expected to be commissioned by December, 2023)
2. Rehabilitation of 25 MGD Kondli Phase II STP and 40 MGD Rithala Phase I STP (Timeline was June, 2023 & Revised Timeline is October, 2023)
3. Up gradation of 40 MGD Rithala Phase-II STP (Timeline was March, 2023 & Revised Timeline is October, 2023)
4. Allotment of Land to DJB by DDA (8 Parcels) and Revenue Department (4 Parcels) for the Decentralized Sewage Treatment Plant (DSTPs).
5. Desilting of Trunk / Peripheral sewer (60.156 km has been completed against the target of 94.93 km by June, 2023).
6. Providing Sewerage Network in Unauthorised Colonies (in 241 unauthorized colonies Sewerage Network work has been provided against the target of 338).
7. Connection of Drains/ Drainage system of JJ Clusters with sewerage network.
8. Performance Audit by DJB of 11 trapped major drains and sub-drains through an independent agency (Timeline–February, 2023, work awarded to WAPCOS, basic survey of 63 sub drains done and restarted from 03.10.2023).
9. Project at Smriti Van [10 MGD, Timeline – March, 2023 & Revised Timeline – October, 2023],NTPC Eco Park [5 MGD, Timeline – July, 2023 & Revised Timeline – December, 2023] & Rohini Lake No:1 [15 MGD, Timeline – August, 2023 & Revised Timeline – December, 2023] for Utilization of Treated STP water.
10. Restoration & Rejuvenation of Flood Plains at Asita East (Part B), Kalindi Aviral (Part B inclusive of Baansera), Asita West (Part B), Amrut Biodiversity Park (Eastern Bank & Western Bank), Ghat Area Wazirabad to Old Railway Bridge (Part A: Qudsia Ghat) , Ghat Area Wazirabad to Old Railway Bridge (Part B: Sur Ghat) & Yamuna Vanasthali and removal of encroachment.

1. 100 Percent Treatment of Sewage

1.1. Sewage Management in Delhi: Present scenario:

- Estimated Sewage Generation : **792 MGD** (80 % of 990 MGD Water Supply)
- Installed Treatment Capacity of : **667 MGD** (84.2% of Estimated Sewage Generation)
37 Operational STPs of DJB
- Capacity Utilization of existing 37 STP: **550 MGD** (69.4 % of installed capacity)
- Gap in Capacity : **125 MGD** (15.8%)
- Gap in Treatment : **242MGD** (30.6%)

1.2. Focus Areas for Enhancing Sewage Treatment Capacity (332.5 MGD)

- Construction of 3 New STPs at Okhla, Delhi Gate and Sonia Vihar (3) : 47 MGD.
- Construction of 40 New DSTPs : 92 MGD.
- Rehabilitation of existing 3 STPs : 70 MGD.
- Up-gradation and increasing capacity of existing 18 STPs : 123.5 MGD

1.3. Future Scenario (As per Action Plan & Revised Timelines):

(After construction of New STPs / DSTPs, Rehabilitation/ Up-gradation of Existing STPs & other projects of DJB)

As per Action Plan		Revised Timelines& Scenario	
Timeline	Capacity (in MGD)	Timeline	Capacity (in MGD)
June, 2023	727	June, 2023	632
December, 2023	814	December, 2023	719
June, 2024	964.5	June, 2024	814
		December, 2024	964.5

1.4 Water Quality Monitoring Results

The Committee took notice of the water quality of Najafgarh Drain & River Yamuna and observed that BOD, COD and Faecal Coliform in Najafgarh Drain, ISBT (After meeting Najafgarh Drain) and Asgarpur (D/s of Okhla Barrage after confluence of Shahdara & Tuglakabad Drains) have improved significantly in the months of January, 2023 to Sept, 2023 in comparison to corresponding months of January, 2022 to Sept, 2022 as given in following table.

Water Quality of Najafgarh Drain and River Yamuna at ISBT & Asgarpur (D/s of Okhla Barrage (BOD in mg/l)

Location	Jan, 2022	Jan, 2023	Feb, 2022	Feb, 2023	March, 2022	March, 2023	April, 2022	April, 2023	May, 2022	May, 2023	June, 2022	June, 2023	July, 2022	July, 2023	Aug, 2022	Aug, 2023	Sept, 2022	Sept, 2023
Najafgarh Drain (Before Outfall into Yamuna)	80	53	85	55	75	58	80	60	76	48	70	50	73	46	75	42	70	44
ISBT (After meeting Najafgarh Drain)	42	38	45	40	48	44	50	48	55	38	68	42	56	38	56	36	54	40
Asgarpur (D/s of Okhla Barrage After confluence of Shahdara & Tuglakabad Drains)	60	56	65	52	70	54	75	58	80	48	75	58	76	40	66	35	75	43

Water Quality of Najafgarh Drain and River Yamuna at ISBT & Asgarpur (D/s of Okhla Barrage (COD in mg/l)

Location	Jan, 2022	Jan, 2023	Feb, 2022	Feb, 2023	Mar, 2022	Mar, 2023	April, 2022	April, 2023	May, 2022	May, 2023	June, 2022	June, 2023	July, 2022	July, 2023	Aug, 2022	Aug, 2023	Sept, 2022	Sept, 2023
Najafgarh Drain (Before Outfall into Yamuna)	304	272	320	288	336	293	352	272	320	224	346	213	373	192	384	186	352	208
ISBT (After meeting Najafgarh Drain)	208	208	224	272	240	272	256	256	272	240	88	224	304	208	320	192	288	196
Asgarpur (D/s of Okhla Barrage After confluence of Shahdara & Tuglakabad Drains)	192	186	224	176	232	181	240	192	256	186	266	181	240	152	272	112	272	144

Water Quality of River Yamuna at ISBT & Asgarpur (D/s of Okhla Barrage) [Faecal Coliform in Lakh MPN/100ml]

Location	Jan, 2022	Jan, 2023	Feb, 2022	Feb, 2023	Mar, 2022	Mar, 2023	April, 2022	April, 2023	May, 2022	May, 2023	June, 2022	June, 2023	July, 2022	July, 2023	Aug, 2022	Aug, 2023	Sept, 2022	Sept, 2023
ISBT (After meeting Najafgarh Drain)	2.1	1	107	0.1	3.1	0.2	2.6	0.25	2.7	0.2	2.5	0.22	1.7	0.17	2.4	0.06	2.2	0.08
Asgarpur (D/s of Okhla Barrage after confluence of Shahdara & Tuglakabad Drains)	8.4	2	7.9	2.5	8.4	4.3	6.1	4.7	8.1	4	8.3	4.30	8.1	3.20	6.8	1.70	6	2

Member Secretary, DPCC informed that there is improvement in the water quality of river Yamuna however it is still far from desirable water quality i.e. Dissolved Oxygen ≥ 5 mg / l, BOD ≤ 03 mg/ l, and Faecal Coliform ≤ 2500 MPN / 100ml. Member Drainage, DJB informed that New STPs / STPs under rehabilitation / Up-gradation are designed for BOD / TSS: 10/10 mg/l therefore desirable water quality of BOD ≤ 03 mg/ l in river Yamuna in Delhi may not be achieved until Minimum Environmental Flow in river Yamuna in Delhi is provided .

1.5 Monitoring of STPs

Member Secretary, DPCC informed that there are 37 STPs of Delhi Jal Board operating in Delhi out of which 35 are complying w.r.t design Parameters of BOD: TSS (30:50 / 20:30 / 15:20 / 10:15 mg/l) and 14 out of 37 are meeting the prescribed standards of BOD: TSS (10:10 mg/l).

1.6 Progress in Construction of 03 New STPs [Okhla, Sonia Vihar & Delhi Gate]

Committee was informed about the progress made in construction of 03 New STPs i.e., Okhla, Sonia Vihar & Delhi Gate. The progress between 03rd August, 2023 to 06th October, 2023 is as given below:

- (i) Okhla (124 MGD Capacity) : Total Progress—93% (1.2% in above period)
- (ii) Sonia Vihar (07 MGD Capacity) : Total Progress- 73% (10.26% in above period)
- (iii) Delhi Gate STP (10 MGD) : MoHUA vide letter dated 14.09.2023 requested DJB to accept allotment of land "as is where is" basis. Removal of structure / encroachments is required for construction of STP.

Chief Secretary directed DJB to expedite the projects and pursue the Finance Department, GNCTD and NMCG for the required funds to complete the 124 MGD Okhla STP at the earliest.

Regarding land for 10 MGD Delhi Gate STP, DJB to pursue the matter with MoHUA and also with DM (Central) for removal of structure / encroachment. DJB to start the work on remaining portion of the land. DPCC to also pursue the matter.

1.7 Land Allotment Issues for DSTPs/ SPS

In respect of 40 DSTPs there were land allotment issues in case of 29 DSTPs / SPS. Land allotment issues resolved in respect of 17 cases and now only in 12 cases land is to be allotted by DDA (8 Parcel of land) & Revenue Department (4 Parcel of land). Status in respect of these 12 cases was briefed to the Committee.

Representatives of DDA informed that in respect of 03 DSTPs [Rangpuri, Site adjoining to Maharishi Valmiki Hospital, Pooth Khurd Village/ Sultanpur Dabas Village (SPS) and Vijay Colony near Bawana

Chowk] land will be allotted by DDA to DJB in October, 2023. In respect of 02 DSTPs [Salahpur Khera, Shahbad Mohammadpur], DJB is to develop water body along with construction of DSTPs. Representative of DDA informed that provisions of wetland has not been notified in these cases of water bodies however they will look into the matter and expedite the remaining 5 cases for allotment of land to DJB and provide status to the Committee soon.

In case of 2 DSTPs (Tajpur Khurd & Tikri Kalan) land identified belongs to Private Parties and they have gone to Hon'ble High Court against land acquisition. The matter is being pursued and next date of hearing before the High Court is 11.10.2023. MD, DSIIDC & DJB representatives clarified that land available at another location in Tikri Kalan pertains to DDA and it is for Housing Projects.

Regarding proposed DSTP at Naya Bans of 20 MLD capacity, it was informed by representatives of DJB that out of 13,000 Sq.m required land, only 1900 Sq.m land has been allotted by Revenue Department. Now DJB has re-designed the scheme in three parts based upon availability of land for DSTPs at Bawana WTP. As advised by NMCG, matter is being pursued for construction of DSTP with innovative technology which requires lesser footprint. DJB is pursuing Revenue Department for allotment of land.

Following directions were given by the Committee:

- (i) DDA & DJB to resolve the land allotment / handing over issues by jointly inspecting the sites & holding meeting with concerned officers and provide status of land allotment to HLC.
- (ii) DJB to pursue the Land Allotment / Handing over issues with DDA & Revenue Department and also look for alternative land where ever possible.
- (iii) DM (South West) to pursue the matter before the High Court for early disposal of the cases and allotment of the land for DSTPs.

1.8 Progress in Rehabilitation of Existing 3 STPs [Kondli Phase-II, Rithala Phase-I & Yamuna Vihar Phase-II]

Committee was informed about the progress in respect of rehabilitation of existing 3 STPs [Kondli Phase-II (25 MGD), Rithala Phase-I (40 MGD) and Yamuna Vihar Phase-II (from 10-15 MGD) between 03rd August, 2023 to 06th October 2023 as given below :

- (i) Kondli Phase-II (25 MGD) : Total Progress – 95.77% (0.93 % in above period)
[Timeline–June, 2023, Revised Timeline–Oct., 2023]
- (ii) Rithala Phase-I (40 MGD): Total Progress – 93.41 % (1.39 % in above period)
[Timeline–June, 2023, Revised Timeline–Oct, 2023]
- (iii) Yamuna Vihar Phase-II (from 10 to 15 MGD) : Total Progress – 85% (15 % in above period)
[Timeline– Sept, 2023, Revised Timeline–Dec, 2023]

Member Drainage, DJB informed that Kondli Phase-II (25 MGD) is under trial run and started taking the waste water for treatment.

Chief Secretary directed DJB to expedite the completion & commissioning of the Rehabilitation of above mentioned 3 STPs.

1.9 Progress of up-gradation of existing 18 STPs

Progress/ Status in respect of up-gradation of existing 18 STPs was briefed to the Committee. Member Drainage, DJB informed that work of upgradation of Rithala Phase-II (40 MGD) STP has been completed. In case of Kondli Phase-IV (45 MGD) STP 12 % progress was made between 03rd August, 2023 to 06th October 2023 (cumulative progress 62.5%) and revised timelines for completion is December, 2023(Earlier Timeline was October, 2023).

In case of 9 STPs, work is in progress with 21-27% work completed and revised timeline for completion of these projects is March, 2024 (Earlier Timeline was December, 2023). Up-gradation of four STPs have been put on hold due to scarcity of funds. Revised timeline for completion of these projects is December, 2024 (Earlier Timeline was January, 2024). In case of Yamuna Vihar Phase – I STP, tender is being re-invited. In 02 other cases files are under process (for administrative approval of estimate in one case & for re-considering the decision of re-inviting of tenders in order to award the work at the earliest).

Chief Secretary, directed DJB to expedite the work of up-gradation of existing remaining STPs.

1.10 Progress of De-silting of Trunk / Peripheral Sewer Lines (Approx. 200 km)

The progress of de-silting of Trunk/ Peripheral sewer lines (approximate 200 km) was briefed to the Committee. Out of 200 km, 60.516 km sewer line has been de-silted against the target of 94.93 km by June, 2023. Member Drainage, DJB informed that desilting work of Trunk / Peripheral Sewer Lines delayed due to rains and will be completed by December, 2023. It was also informed that desilting work of sewer line below 1000 mm diameter (Approx. 529.5 Km) has also been taken up by DJB and 111.54 Km of sewer line has been de-silted and revised timeline for completion of desilting is June, 2024 (Earlier Timeline was December, 2023).

Chief Secretary directed DJB to expedite the work of De-silting of Trunk / Peripheral Sewer Lines & sewer line below 1000 mm diameter.

1.11 Interconnections between storm water drains and sewerage system (both way)

There are no of locations where there is Interconnections between storm water drains and sewerage system (both way) and as decided in the earlier meeting this issue has also been taken up as a new action point of "sewerage system and storm water drainage faulty interconnections".

Representative of MCD informed that MCD has carried out survey of 309 drains and has taken necessary action for plugging / closing such points of storm water drains joining / connected with the Sewerage System of DJB. MCD has already disconnected 183 No. of drains and in case of 13 drains action plan has been prepared. It was informed that 52 drains pertain to PWD/ IFCD/ DSIIDC, 5 drains are not traceable and in case of 56 drains it is not feasible to disconnect/ plug these drains. There are some unauthorized colonies (Taimoor Nagar, Kotla etc) / JJ Clusters) where there is no other option available except connecting Open / Storm Water Drains with the Sewerage System of DJB. MCD representatives informed that they sent a proposal of Rs. 37 Crores to UD Department, GNCTD for funding the projects of MCD. Addl. Chief Secy (UD Deptt.) informed that they provide funds from Grant in Funds available with the UD Deptt. however he will look into the matter.

IFCD & DSIIDC have informed that there is no such drain pertains to them which is connected and discharging waste water into the sewerage system of DJB. Reply / Action Taken Report of PWD is awaited.

Following directions were given by the Committee :

- (i) MCD to explore funding from various sources including Urban Development Department, GNCTD for their projects and also prepare action plan for all their drains in Delhi.
- (ii) Urban Development Department, GNCTD to look into the matter regarding funding etc. for providing system for storm water in unauthorized colonies / JJ Clusters and also to make budgetary provision under YAP.
- (iii) DPCC to also explore the possibility of funding from the Environmental Compensation received by DPCC.
- (iv) District wise list to be prepared by MCD and given to concerned DMs for identifying / locating the untraceable drains.

- (v) Joint survey of 52 drains to be conducted by MCD, PWD, IFCD & DSIIDC to resolve the issue of Drain Owning Agencies.
DJB to submit list of points / storm water drains still joining/ connected with the Sewerage System of DJB within a week.
- (vi) Drain Owning Agencies to take urgent necessary action for plugging / closing the points of discharge through their stormwater drains into the sewerage system of DJB and submit report along with list of such Points/ Drains to the HLC along with timelines within 10 days.
- (vii) All Drain Owning Agencies shall survey and submit a list of points where sewage from DJB's sewerage system is entering the storm water drains within 10 days to HLC

1.12 Prevention of Dumping of Waste from the Bridges across River Yamuna

Member Secretary, DPCC informed that PWD has informed regarding repair of damaged / missing wire meshes over their bridges on river Yamuna however Action Taken Report from NHAJ & DND Flyway Road maintaining agency is awaited.

Following directions were given by the Chief Secretary :

- (i) All the Bridge Maintaining Agencies (PWD / CPWD, NHAJ, Northern Railway, etc) shall comply the decisions taken and mentioned in the Minutes of 5th meeting of HLC held on 09.06.2023 and submit their action taken report to the convener of HLC within 10 days.
- (ii) PWD to pursue the matter with NHAJ & DND Flyway Road maintaining agency for taking necessary action and providing Action Taken Report to HLC.
- (iii) Revenue Department, GNCTD shall depute 04 Civil Defense Volunteers on each of the Bridges across River Yamuna in Delhi to check and prevent the illegal dumping of Pooja material etc. into River Yamuna as decided in the previous meeting of HLC on 10.08.2023.

2. Trapping of Drains

Progress in respect of trapping of 3 major drains were discussed and it was informed that in respect of Barapulla and Maharani Bagh drain, 51 % cumulative progress has been made and the revised timeline for completion of the work is March, 2024 (Timeline in the Action Plan was Sept, 2023). In case of Mori gate drain cumulative progress is 31% and revised timeline for completion of the work is March, 2024 (Timeline in the Action Plan was Sept, 2023).

Regarding Trapping of partially trapped Sen Nursing Home Drain, it was informed that there is still some marginal flow/ overflow which is to be trapped by DJB. Member Drainage, DJB informed that Ring Road Trunk Sewer is badly silted up due to trapping of this storm water drain. Overflow of sewage is frequently noticed at IIPA, ITO. Action Plan for desilting of Ring Road sewer has been prepared and timeline is June, 2024. Ring Road Pumping Station is under construction and to be commissioned by June, 2024.

Timeline for trapping of this drain is June, 2024 (Timeline in the Action Plan was March, 2023).

Status of 09 Untrapped Drains Out falling into River Yamuna was briefed to the HLC including proposed action by DJB. Member Drainage, DJB informed that waste water from two drains (Kailash Nagar Drain and Shastri Park Drain) pertaining to MCD are discharging effluent into river Yamuna from eastern bank and this can be avoided if MCD diverts the waste water into the sewerage system / nearest pumping station of DJB.

Progress of trapping of 76 sub-drains of Najafgarh Drain, Supplementary Drain and Shahdara Out fall Drain was briefed to the Committee. Out of 76 sub-drains, 47 sub drains [21 sub drains out falling into Najafgarh Drain and 26 sub drains out falling into Supplementary Drain] have been trapped against the target of 54 Sept, 2023. Representatives of DJB informed that there is delay in trapping of 2 Sub Drains of Shahdara Outfall Drain due to difficult site conditions and nature of work and revised timeline is December, 2023 (Timeline in the Action Plan was June, 2023).

Regarding Performance Audit of already trapped 11 major drains and all sub-drains by M/s WAPCOS, it was informed that work was awarded to WAPCOS. Basic survey of 63 sub drains have been done by WAPCOS. Work was stopped during monsoon period and has restarted from 03.10.2023 (Timeline in the Action Plan was February, 2023).

Chief Secretary directed DJB to expedite the work of trapping of Sub Drains & Performance Audit of already trapped drains. Urban Development Department, GNCTD to examine the problem and make budgetary provision in consultation with MCD for diversion of waste water of Kailash Nagar Drain and Shastri Park Drain into the sewerage system / nearest pumping station of DJB and submit action taken report to HLC within 15 days.

3. Sewerage Network in 1799 Unauthorised Colonies & Connection of 639 JJ Clusters with the Sewerage System of DJB

3.1 Sewerage Network in 1799 Unauthorised Colonies

The Progress made in extending sewerage network to 1799 unauthorised colonies was apprised to the Committee. The sewer line was laid and notified in 747 unauthorised colonies while work of sewer network was in progress in 573 unauthorised colonies in January, 2023 when the Action Plan for rejuvenation of river Yamuna was prepared. Out of 747 unauthorised colonies sewer connections have been provided in 705 unauthorised colonies and in balance 93 unauthorised colonies sewer connections will be provided by October, 2023. Now the sewer network has been provided in additional 241 Unauthorised colonies against the target of 338 Unauthorised colonies by September, 2023. Now there are total 988 Unauthorised colonies in which sewer network has been provided by DJB.

In 318 Unauthorised colonies, sewer network is to be laid alongwith DSTPs. In 161 Unauthorised colonies, NOC is awaited being forest area or the O Zone or ASI land. Earlier Pr. Secretary (Env & Forest) had taken a meeting on 05.07.2023 with DJB, Forest Deptt., DDA, UD Deptt., ASI etc to address various issues in respect of 161 unauthorised colonies where NOC is awaited. The progress by DJB, Forest Deptt. was briefed to HLC.

Representatives of DDA informed that one unauthorised colony at New Aruna Nagar Colony (Majnu ka Tila) reported to be removed by DDA however they will check and inform about the factual position. In respect of remaining 03 Unauthorised colonies at Bahagat Singh Park, Extn. Siraspur Village, Garhi Mandu Village and Old Village Ushman Pur (3rd Pushta Road) DDA will check and provide their clarification / comments to DJB soon.

DJB has informed that after exercise by DJB in consultation with GSDL, now there are only 04 Unauthorised Colonies which are not traceable and in case of only 12 Unauthorised Colonies (including Anand Parbat Area) providing sewerage system is not feasible.

Chief Secretary directed DJB to expedite the work of providing sewerage system in unauthorised colonies and other concerned Departments (Forest, DDA & Urban Development etc.) to issue NOC/ grant permission at the earliest.

3.2 Connection of 639 JJ Clusters with the Sewerage System of DJB

There are 639 JJ Clusters out of which 558 were already connected with the sewerage system of DJB when the Action Plan of HLC was prepared in January, 2023. In case of remaining 81 JJ Clusters, connection with the sewerage system of DJB has been completed in case of 20 JJ Clusters, work is under progress in 2 JJ Clusters and in one case estimate for DSTP has been prepared and under process for approval. In respect of the rest of the 58 JJ Clusters DJB has proposed various

measures to be taken for treatment of waste water generated from these JJ Clusters as briefed below :

S. No.	Measures Proposed by DJB / Status	No. of JJ Clusters
1	Drains to be trapped in sewer line (work in progress)	07
2	Drains will be trapped after commission of proposed sewer network in nearby Unauthorised Colonies	18
3	Drains which can be trapped in to sewerage network by installing lift station as per NMCG	02
4	Feasible sites approved by NMCG for which demand has been raised for funds from NMCG	15
5	Trapped in STP through major storm water drain/trapping work are in progress	08
6	Not feasible due to space constraints and multiple outfalls etc.	06
7	JJ Cluster does not exist as per NMCG report	01
8	Site does not exist	01
	Total	58

Chief Secretary directed DJB to expedite the work of connection of remaining 58 JJ Clusters with the Sewerage System of DJB and other measures as mentioned in above table and submit Action Taken Report alongwith Status to HLC within 15 days.

4. Industrial Effluent Management

Member Secretary, DPCC informed that all the 13 CETPs in Delhi are meeting the Prescribed Standards.

Regarding upgradation of CETPs, it was informed that as decided, 11 CETPs being operated & maintained by the CETP Societies are to be handed over to DJB for their upgradation and operation & maintenance however the file is under process for final decision on the matter. Rest of the two CETPs at Narela & Bawana will continue to be operated & maintained by DSIIDC and upgradation of these CETPs is to be carried out by DSIIDC by December, 2023 as mentioned in the Action Plan.

Addl. Chief Secy (Industries) informed that performance of CETPs has improved and Govt. may take a review of the decision taken earlier regarding handing over of CETPs to DJB for their upgradation and operation & maintenance.

Action taken against Dyeing Industries / Units in Non-Conforming Areas of Delhi:

Member Secretary, DPCC informed about the action taken by the Joint Teams consisting of MCD, DPCC, Revenue Dept., Power Companies, DJB against Dyeing Industries / Units in Non-Conforming Areas of Delhi in the period of 28.04.2023 to 08.10.2023 briefed below :

- Total No. of Dyeing units inspected : 258
- Close down / Sealed / Disconnection of electricity : 113

Chief Secretary directed Industries Department & DJB to take up the matter with Hon'ble Minister for decision on the handing over of 11 CETPs being operated & maintained by the CETP Societies to DJB for their upgradation and operation & maintenance. Performance of all the 13 CETPs to be observed for one year before taking any further decision on the issue.

Chief Secretary directed the MCD who are leading the Joint Teams to increase targeted actions against illegal Dyeing Industries / Units in non conforming areas of Delhi fully supported by other constituent departments.

5. Faecal Sludge (Septage) Management

It was informed that with respect to "Delhi Water Board Septage Management Regulations, 2018" for collection, transportation and disposal of waste of septic tanks (Septage), District Magistrates are taking meetings and action against the defaulters. The cumulative action taken by DMs since said notification dated 12.11.2018 was briefed in the presentation.

Regarding amendments in the existing "Delhi Water Board Septage Management Regulations, 2018" it was informed that DJB has approved the Recommendations of the Committee constituted vide order dated 27.01.2023 of Chief Secretary, in its Board meeting held on 04.05.2023. Urban Development Department, GNCTD is to take necessary action for amendments in the above mentioned Regulations

Member Drainage, DJB informed that they have prepared a scheme for providing incentive to the authorized licensed vehicle owners/drivers for disposal of septage to the designated SPSs/STPs of Delhi Jal Board. Draft Preamble for placing the proposal of providing incentives @ Rs 500/- per trip is under approval for placing the case before the upcoming board meeting of DJB.

Chief Secretary directed DJB to expedite the matter of giving incentives to the drivers of the Tankers / Vehicles carrying septage and make necessary budgetary provision in this regard.

Urban Development Department, GNCTD to expedite the matter regarding amendments in the existing "Delhi Water Board Septage Management Regulations, 2018".

6. Restoration & Rejuvenation of Flood Plains and Removal of Encroachments Projects of DDA

Status and progress of 10 projects of DDA for restoration & rejuvenation of flood plains of river Yamuna and removal of encroachment was briefed to the Committee. Director (Landscape), DDA informed that projects of DDA and plantation on the Yamuna Flood Plain have been affected due to recent rains / flooding and there is delay in completion of some of the projects.

Director (Landscape), DDA informed that DDA has identified land near ITO Barrage for development of Ghat and requested NMCG to provide funds for development of this proposed Ghat. Representative of NMCG asked to submit details of the project alongwith estimates.

Following directions were given by the Chief Secretary to DDA:

- (i) To expedite projects, provide revised timelines for delayed projects and remove the encroachment on the Yamuna Flood Plain at the earliest.
- (ii) DDA to secure Yamuna Flood Plain area from encroachment by providing Fencing, PTZ Night Vision Cameras & Centralised Control Room as decided in the previous meeting of HLC on 10.08.2023.
- (iii) To provide details of proposed development of Ghat near ITO Barrage alongwith estimates to NMCG for providing funds.

7. Utilization of Treated Waste Water

It was informed that 90 MGD out of 550 MGD of treated STP water is being used mainly for horticulture; 267 MGD is the mandatory return flow in river Yamuna. 145 MGD (90 MGD +55 MGD) is being used in Horticulture and Lake rejuvenation & Water Bodies etc. 100 MGD (70MGD + 30MGD) is proposed to be used for ground water recharge at DJB Marshy land near Coronation Pillar, Bhalwasa Lake, Jhangirpuri Drain by March, 2024.

DJB had proposed projects for utilization of 120 MGD Treated STP water for development/ rejuvenation of various lakes. Projects of Lakes at Pappankalan (20 MGD), Nilothi (20 MGD), Najafgarh (5 MGD) and Sanjay Lake from Kondli STP (10 MGD) have been completed and commissioned. Progress in respect of other projects is as follows:

- Smiriti Van/Lake (10 MGD) : 91% (Timeline–March,2023,Revised Timeline–December,2023)
- NTPC Eco Park (5 MGD) :43% (Timeline–July, 2023,Revised Timeline– December,2023)
- Rohini Lake No.1 (15 MGD) :98%(Timeline–August,2023,Revised Timeline–December,2023)
- Rohini Lake No. 2 (15 MGD) :10 % (Timeline–Jan, 2023,Revised Timeline–December 2023)
- Okhla (20 MGD) : (Timeline– December 2023) Tender received & under process.

Member Secretary, DPCC informed that Map has been prepared by GSDL for 83 parks of DDA.

Representative of DJB informed that out of 83 parks of DDA, 19 parks have already been covered by DJB for supplying treated STP water. It was also informed by the Representative of DJB that there is delay in completion of the project related to use of treated STP water from Kondli STPs and Okhla STPs since permission is awaited from UP Irrigation Department for laying the system for carrying the treated STP water over their canals.

Chief Secretary directed to take a separate meeting on the issue of utilization of treated STP water with concerned Departments and DJB to coordinate for conducting the meeting. DJB to put up the matter regarding required permission from the UP Irrigation Department for laying the system for carrying the treated STP water over their canals.

DPCC in consultation with DJB & DDA to prepare network plan through GSDL for use of treated STP water in 83 identified parks.

8. Froth / Foam formation in River Yamuna (Chhath Puja : 17- 20 November, 2023)

It was informed that Froth / Foam formation in river Yamuna in Delhi particularly at the downstream of Okhla Barrage near Kalindi Kunj occurs particularly during Chhat Pooja prior to onset of winter and attracts media attention. Reasons for Froth / Foam formation in river Yamuna is due to presence of Phosphates & Detergents / Surfactants present in waste water from House Holds & Industrial discharges (Dyeing etc) and Ammonical Nitrogen (from untreated sewage & fertilizers).

Froth / Foam formation at the down side of Okhla Barrage occurs due to above reasons and also mainly due to following:

- (i) Turbulence caused by steep slope / fall of water from the Okhla Barrage
- (ii) Closure of Agra Canal due to cleaning schedule of UP Irrigation Department in this season Chhat Pooja
- (iii) Opening of lesser no of Gates of Okhla Barrage during the Chhat Pooja resulting in increase in velocity and Turbulence at the downstream of Okhla Barrage.

Following are the main solution points for prevention of Froth / Foam formation in river Yamuna:

- Complete treatment of sewage by Delhi, Haryana & UP
- Prevention of discharge containing Phosphates, Detergents/Surfactants & Ammonical Nitrogen
- Rescheduling of Cleaning of Agra Canal prior to Chatha Puja
- Control over flow regulation through opening of Gates of Okhla Barrage particularly during Chatha Puja

Chief Secretary directed Delhi Jal Board to put up file for issuing letter to UP Irrigation Department for addressing the above mentioned issues and also necessary action to prevent frothing in barrages during festival season.

9. Solar Power Generation Along Najafgarh Drain

It was informed that in the 4th meeting of HLC, IF&CD was directed to explore the solar power generation along the Najafgarh Drain by providing pillars on its Banks to install Solar Panels. Power Department Solar Corporation of India was to be involved for exploring the suitable options / funding for Solar Power Generation

IFCD had informed that the matter was pursued with SECI and as per their advise DTL was consulted which has opined that PPA (Power Purchase Agreement) is feasible. Accordingly, matter is being pursued with DTL (Power Department) for confirmation, so that same may be forwarded to SECI for further action on the issue. As per assessment, about 30 MW power can be generated by installing solar panels along Najafgarh Drain. IFCD has further informed following :

- Survey of Najafgarh Drain from Dhansa to Ambrhai done by SECI and I&FC on 01.08.2023.
- Site from Dhansa to Ghummanhera in length of 6 Km is under consideration for Installation of solar panel on right bank of Najafgarh Drain.
- Meeting of I&FC, Power, BSES done on 18.08.2023 to know nearest grid, BSES assures SEBI to provide updated information on connectivity feasibility along with distance.
- Site visit held on 05.10.2023, to finalise grid feasibility out of 06 pockets initially submitted, 05 MW electricity generation is expected.
- SEBI to submit pre feasibility before starting of work.

10. Najafgarh Jheel (Environmental Management Plan)

The matter was briefed to HLC. The Hon'ble Tribunal on 21.01.2022 disposed of the matter with following directions:-

"Further action of preparing integrated EMP by the MoEF&CC be taken and till it is done, EMPs prepared for rejuvenation and protection of the lake be enforced by the State of Haryana and the NCT Delhi. Wetland (Conservation and Management) Rules, 2017 be strictly followed" and constituted Inter Ministerial Expert Group in GOI and it was observed that prepared plan is quite complicated and requires lot of land."

HLC observed that the prepared plan requiring sizeable land and therefore the area needs to be assessed from both requirement and availability of land. It was informed that the Najafgarh Wetlands Committee headed by DM (SW) has been requested to arrive at a realistic area of the Najafgarh Jheel, so that the EMP can be accordingly modified / finalised.

Director (Landscape), DDA suggested that Landscape Architect may be hired for preparation of plan for Najafgarh Jheel and she can suggest name of some of Landscape Architects in this regard.

Director (Landscape), DDA also suggested that efforts made by Delhi Govt. and various Departments / Authorities in Rejuvenation of River Yamuna in Delhi should be reflected through publications so that Public is aware of the steps / measures being taken for Rejuvenation of River Yamuna in Delhi. Member Secretary, DPCC told that he will take necessary action in this regard.

Chief Secretary directed that a separate meeting to be called on the issues related to Environmental Management Plan for Najafgarh Jheel.

Chief Secretary, GNCTD also directed to seek Explanation / Reasons from the concerned departments for delay in their major projects which are delayed / lagging behind the Timelines given in the Action Plan prepared by the High Level Committee in this regard.

Before the next meeting, in respect of Delayed / Lagging projects, departments shall submit there proposed action indicating month wise timelines.

The meeting ended with a vote of thanks to the Chair.

Annexure - "A"

ATTENDANCE SHEET

Subject: 7th Meeting of the High Level Committee (HLC) constituent by Hon'ble NGT in O.A No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" (now OA 06/2012 in the matter of "Nizammudin West Vs. UoI") to Review progress in implementation of Action Plan & Vetting of Status Report to be filed before Hon'ble NGT Venue: Conference Room of Chief Secy, GNCTD, 5th Level, Delhi Secretariat.

Date: 10.10.2023

Chief Secretary, GNCTD
(In chair)

Time: 12:00 Noon

S.No	Name of Officer	Designation and Organization	Email	Mobile No.	Signature
1	Dr. Pravin Kumar	Director Tech. NMCE	dopraavin@nmce.gov.in	9899122554	
2	P.K. Mishra	CPCB	eepkm.cpcb@nic.in	9695206868	
3	Dr. Nehraj A.S.	Dy. Commissioner NRM Division DAWFW, N. Delhi	ac.nrm-agn@gnv.in	9970387204	
4	Dr. A.C. Verma	PSF		9650111076	
5	Sandeep Mittal	Add. Commr, MLD		9910112340	
6	K. S. Meena	SS-VD		9212034395	
7	Hijay Gupta	Member (SI) DTB		9856291627	
8	Sandeep Mittal	DDO, DSIIOC		9650072223	
9	Pankaj Kumar	Sp. Secy (PWO)		9711129044	
10	Suneesh Buxy	APCCF	suneesh.buxy@gov.in	9868941257	
11	NEELMA SONI	DIRECTOR LANDSCAPE	neelima.soni2033@dda.gov.in	9811239055	

①

ATTENDANCE SHEET

Subject: 7th Meeting of the High Level Committee (HLC) constituent by Hon'ble NGT in O.A No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" (now OA 06/2012 in the matter of "Nizammudin West Vs. UoI") to Review progress in implementation of Action Plan & Vetting of Status Report to be filed before Hon'ble NGT Venue: Conference Room of Chief Secy, GNCTD, 5th Level, Delhi Secretariat.

Date: 10.10.2023

Time: 12:00 Noon

S.No	Name of Officer	Designation and Organization	Email	Mobile No.	Signature
17	Vikram Singh	Pr CE (Dr) Brij I DJB	cebrceinayel @gmail.com	9650290929	
18	R.P.S.	CE (Dr) Brij I DJB	cebrceinayel @gmail.com	965029084	
19	Balram Meena	Asst. Secy, SW	swadmeena@gn ctd.com	9560504778	
20	Mukesh Kumar	CE (Dr) Brij I	cebrceinayel@ gmail.com	9871250055	
21	S.K. Bhardwaj	Dr CE (Dr) Brij I DJB	cebrceinayel@ gmail.com	9650290718	
22	MANDESH RASTOGI	CE (Dr) Brij I		9717788014	
23	Gayender Tomar	CE (Dr) Brij I		9868127408	
24	Mukesh Kumar	CE (Dr) Brij I	cebrceinayel@ gmail.com	9858430057	
25	ANIL KUMAR	CE (Dr) Brij I		9958882507	
26	Bhupesh Kr.	CE (Dr) Brij I	cebrceinayel@ gmail.com	9650291577	

ATTENDANCE SHEET

Subject: 7th Meeting of the High Level Committee (HLC) constituent by Hon'ble NGT in O.A No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" (now OA 06/2012 in the matter of "Nizammudin West Vs. UoI") to Review progress in implementation of Action Plan & Vetting of Status Report to be filed before Hon'ble NGT Venue: Conference Room of Chief Secy, GNCTD, 5th Level, Delhi Secretariat.

Date: 10.10.2023

Time: 12:00 Noon

S.No	Name of Officer	Designation and Organization	Email	Mobile No.	Signature
14	M. Gupta	ACS (UD)			<i>[Signature]</i>
15	Chairman, DPCC Cum Divisional Commissioner / As. Secy (Revenue)				
16	Spl. Secy (Env) Cum member Secretary, DPCC				

Order dated 15.01.2024 of Hon'ble NGT in OA No. 793/2023 in the "News Item Titled " गंगा-यमुना पर भारी पड़ रहे आस्था के फूल पॉलिथीन में भरकर पुलों से डाल रहे 25 किलो ग्राम पॉलिथीन रोज" Appearing In Hindustan Dated 07.12.2023".

2 messages

wmc2 dpcc <wmc2dpcc2023@gmail.com>

Thu, Feb 22, 2024 at 3:27 PM

To: vcdda <vcdda@dda.org.in>, pspwd <pspwd@nic.in>, tourism@delhitourism.gov.in, "mail.cpro.nr@gmail.com" <mail.cpro.nr@gmail.com>, Divisional Commissioner <divcom@nic.in>, Rajesh Kumar Kaushal <cpwd_dgw@nic.in>, secretaryifcdgnctd <secretaryifcdgnctd@gmail.com>, Commissioner MCD <commissioner@mcd.nic.in>, chairman@nhai.org

Cc: "Chairman (DPCC)" <chdpcc@nic.in>, MS DPCC <msdpcc2022@gmail.com>, Member Secretary <msdpcc@nic.in>, Deepak Kumar Singh <dk Singhdpcc@gmail.com>

Sir/ Madam,

Please find enclosed herewith letter dated 22.02.2024 regarding Order dated 15.01.2024 of Hon'ble NGT in OA No. 793/2023 in the "News Item Titled " गंगा-यमुना पर भारी पड़ रहे आस्था के फूल पॉलिथीन में भरकर पुलों से डाल रहे 25 किलो ग्राम पॉलिथीन रोज " Appearing In Hindustan Dated 07.12.2023" for necessary action.

Thanks & Regards

D.K. Singh

Add. Director & Incharge, WMC-II
Delhi Pollution Control Committee

7 attachments

-  Letter dated 22.02.2024..pdf
613K
-  NGT order dated 13.01.2015.pdf
305K
-  MOM 6th HLC (10.08.2023).pdf
2054K
-  MOM 7th HLC (10.10.2023) (1).pdf
8562K
-  MOM 5th HLC (09.06.2023).pdf
10700K
-  NGT order dated 15.01.2024.pdf
263K
-  Brief of the Directions of Hon'ble NGT.docx
23K

wmc2 dpcc <wmc2dpcc2023@gmail.com>

Wed, Mar 6, 2024 at 1:30 PM

To: vcdda <vcdda@dda.org.in>, pspwd <pspwd@nic.in>, tourism@delhitourism.gov.in, "mail.cpro.nr@gmail.com" <mail.cpro.nr@gmail.com>, Divisional Commissioner <divcom@nic.in>, Rajesh Kumar Kaushal <cpwd_dgw@nic.in>, secretaryifcdgnctd <secretaryifcdgnctd@gmail.com>, Commissioner MCD <commissioner@mcd.nic.in>, chairman@nhai.org

Reminder

Sir/ Madam,

This has reference to letter dated 22.02.2024 of DPCC wherein it was requested to provide Action Taken Report and latest status w.r.t. judgement of Hon'ble NGT and decisions taken by High Level Committee along with steps / measures taken to ensure prevention of dumping of waste including puja material, flowers etc. particularly from the bridges across River Yamuna and Ghats on the flood plain of Yamuna. However, information in this regard is still awaited.

In view of the above, it is once again requested to provide requisite information in enclosed format to this office by 07.03.2024.

Next Date of Hearing in this matter is 18.03.2024.

[Quoted text hidden]

Thanks & Regards

D.K. Singh

SEE & Incharge, WMC-II
Delhi Pollution Control Committee

2 attachments

-  Brief of the Directions of Hon'ble NGT.docx
23K
-  Letter dated 22.02.2024..pdf
613K



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at : <https://dpcc.delhigovt.nic.in>



F. No. DPCC/WMC II/OA 793 of 2023/ 2024/ 315-323

Dated : 22.02.2024

To,

1. **Chairman**, National Highways Authority Of India, G 5&6, Sector-10, Dwarka, New Delhi-75.
2. **Addl. Chief Secretary (Revenue) cum Divisional Commissioner**, 5 Sham Nath Marg, Delhi-54.
3. **Vice Chairman**, Delhi Development Authority, Vikas Sadan, INA, Delhi-23.
4. **Director General**, Central Public Works Department, A-Wing, Room No. 101, Nirman Bhawan, Delhi-11.
5. **Pr. Secretary, Public Works Department**, GNCTD, MSO Building (PWD Headquarters), I.P. Estate, Delhi-02.
6. **Pr. Secretary, Irrigation & Flood Control Deptt.** GNCTD, L. M. Bundh, Shastri Nagar, Delhi -31.
7. **Commissioner**, Municipal Corporation of Delhi, 9th Floor, Dr. S.P.M Civic Center, JLN Marg, Delhi-02.
8. **Managing Director**, Delhi Tourism & Transportation Development Corporation, 18-A, D.D.A.SCO Complex, Defence Colony, New Delhi-24.
9. **General Manager**, Northern Railway, Headquarters Office, Kasturba Gandhi Marg, New Delhi-01.

Subject: Order dated 15.01.2024 of Hon'ble NGT in OA No. 793/2023 in the "News Item Titled " गंगा-यमुना पर भारी पड़ रहे आस्था के फूल पॉलिथीन में भरकर पुलों से डाल रहे 25 किलो ग्राम पॉलिथीन रोज" Appearing In Hindustan Dated 07.12.2023".

Sir/Madam,

Please find enclosed herewith Order dated 15.01.2024 of Hon'ble NGT in OA No. 793/2023 in the "News Item Titled " गंगा-यमुना पर भारी पड़ रहे आस्था के फूल पॉलिथीन में भरकर पुलों से डाल रहे 25 किलो ग्राम पॉलिथीन रोज " Appearing In Hindustan Dated 07.12.2023".

Your kind attention is also drawn towards the following:

- (i) Judgement dated 13.01.2015 of Hon'ble NGT in O.A. 06/2012 in the matter of "Manoj Mishra Vs. Union of India & Ors." now being dealt as "Nizamuddin West Association Vs. Union of India & Ors." regarding Directions in respect of dumping of debris and construction waste including Puja Material, Flowers etc in river Yamuna (copy of the relevant pages are enclosed)
- (ii) Decisions taken in the meeting of High Level Committee in its 5th, 6th & 7th meeting held on 09.06.2023, 10.08.2023 & 10.10.2023 respectively (copy of the relevant pages of said minutes along with brief of the decisions taken in tabular form is enclosed).

In view of the above, it is requested to provide Action Taken Report and latest status w.r.t. above mentioned judgement of Hon'ble NGT and decisions taken by High Level Committee along with steps / measures taken to ensure prevention of dumping of waste including puja material, flowers etc. particularly from the bridges across River Yamuna and Ghats on the flood plain of Yamuna in the enclosed format to this office within 07 days.

Enclosure : As Above

Copy to:

PA to Chairman DPCC

(Dr. K.S. Jayachandran)
Member Secretary, DPCC

(Dr. K.S. Jayachandran)
Member Secretary, DPCC

Fwd: ATR pertaining to DDA against the Directions of Hon'ble NGT

1 message

Neelima Soni <neelima.soni2033@dda.gov.in>

Thu, Mar 14, 2024 at 5:09 PM

To: wmc2dpcc2023 <wmc2dpcc2023@gmail.com>, vcdda <vcdda@dda.org.in>, prncomnr <prncomnr@dda.org.in>, cehort <cehort@dda.org.in>, Kalpana Khurana <kalpana.skhurana2026@dda.gov.in>, sehcc3 <sehcc3@dda.org.in>, dirhortsouth <dirhortsouth@dda.org.in>, dirhortnwdda <dirhortnwdda@gmail.com>, sehcc3dda@gmail.com

Please see the trailing email for the ATR.

S. No.	Directions of Hon'ble NGT in Judgment dated 13.01.2015 / Decisions taken by HLC.	Concerned Departments	ATR/Latest Status
01.	<p>Directions of Hon'ble NGT in Judgment dated 13.01.2015</p> <p>Indiscriminate dumping of debris and construction waste is a direct source of not only pollution of River Yamuna, but even the environment and ecology as a whole. In order to control and prevent such pollution, we confirm the interim order dated 22nd July, 2013, passed by the Tribunal, with the variation in payment of amount of compensation payable by the offender and direct that no person, authority, corporation and/or by whatever name or designation it is called, shall dump any kind of construction debris, municipal, or any other waste on the floodplain/river bed of River Yamuna and its associated water bodies. There shall be complete prohibition on dumping of any material in and around River Yamuna.</p> <p>Whoever violates these directions relating to the dumping of debris, shall be liable to pay compensation of Rs. 50,000/- on the 'Polluter Pays' Principle and the Precautionary Principle. Such compensation shall be used for removal of such waste and restoration of the environment.</p>	DDA	The ATR by DDA is attached as Annexure-I

With regards,

Suptdg. Engineer,
HCC-3/DDA

--

Thanks & Regards**Neelima Soni**

Director

Landscape & Environment Planning Department

Delhi Development Authority

Phone no. 23370985

From: sehcc3dda@gmail.com**To:** neelimasoni9@gmail.com, "Neelima Soni" <neelima.soni2033@dda.gov.in>

Sent: Thursday, March 14, 2024 4:39:25 PM

327

(12)

Subject: ATR pertaining to DDA against the Directions of Hon'ble NGT

With reference to the letter no. F No. DPCC/WMC II/OA 793 of 2023/2024/315-323 dated 22.02.2024 the details of ATR pertaining to DDA against the Directions of Hon'ble NGT in Judgment dated 13.01.2015 in OA No. 06/2012 & Decisions taken by the High Level Committee are as below.

 **Annexure-I Directions of Hon'ble NGT in Judgment dated 13.01.2015.pdf**
15K

DETAILS OF CHALLANS FROM THE YEAR 2018-2024ANNEXURE-I

Sl. No.	Year	Offence	No. of challans	Compensation amount	Recovery amount
1.	2018	Dumping of malba	1	Rs.50,000/-	Nil
2.	2019	Dumping of malba, unauthorized parking and garbage dumping in Yamuna River flood plain.	186	Rs. 90,40,000/-	Rs.25,47,500/-
3.	2020	Dumping of malba and unauthorized parking in Yamuna River flood plain.	54	Rs.21,30,000/-	Rs.6,45,000/-
4.	2021	Dumping of malba and illegal parking in Yamuna River Flood Plain	776	Rs.1,22,95,000/-	Rs.31,70,000/-
5.	2022	Dumping of malba and illegal parking in Yamuna River Flood Plain	1167	Rs.2,75,25,000/-	Rs.26,20,000/-
6.	2023	Dumping of malba and illegal parking in Yamuna River Flood Plain	1250	Rs.1,29,50,000/-	Rs.8,20,000/-
7.	2024	Dumping of malba and illegal parking in Yamuna River Flood Plain (Up to 29.02.2024)	221	Rs.73,60,000/-	Rs.1,65,000/-
		TOTAL =	3655	Rs. 7,13,50,000/-	Rs. 99,67,500/-